

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE**

APPEAL NO. 144 OF 2025 (WZ)

IN THE MATTER OF

VIJAYKUMAR KARSANBHAI GADHAVI & ORS ...APPELLANTS

VS

UNION OF INDIA

...RESPONDENTS

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RESPONDENT NO. 3 & 4**

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By. Conservator of Forest
Kachchh West Division, Bhuj.

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Filed Through,

Parth H. Bhatt

Parth H. Bhatt, Advocate

For Respondent No. 3 & 4

[Signature]
Dy. Conservator of Forest
Kachchh West Division, Bhuj.

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE

APPEAL NO. 144 OF 2025 (WZ)

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Date	11/12/2025



IN THE MATTER OF

VIJAYKUMAR KARSANBHAI GADHAVI & ORS ...APPELLANTS

VS

UNION OF INDIA

...RESPONDENTS

AFFIDAVIT-IN-REPLY ON BEHALF OF FOREST AND ENVIRONMENT DEPARTMENT, GOVERNMENT OF GUJARAT (RESPONDENT NO. 3) AS WELL AS PRINCIPAL CHIEF CONSERVATOR OF FOREST, STATE OF GUJARAT, (RESPONDENT NO. 4)

1. I, Harsh J. Thakkar, aged adult, being Deputy Conservator of Forest – Kutch West Division, being authorized signatory and representative of Forest And Environment Department, Government of Gujarat as well as the Principal Chief Conservator of Forest and Chief Wildlife Warden, Government of Gujarat having communication address at Block A, 1st Floor, Aranya Bhavan, Bear CH- 3 Circle, Sector 10-A, Gandhinagar, Gujarat – 382010 do hereby solemnly state on oath as under:-


Dy. Conservator of Forest
Kachchh West Division, Bhuj.

11 DEC 2025

2. I have perused the contents, submissions, reports, annexures filed by the parties herein. Further I have perused the Orders passed by this Hon'ble Tribunal. I state that I am aware about the facts involving the present Application and I am competent to make the present Affidavit – in – Reply. (hereinafter referred as “Answering Respondent”).

3. The captioned matter is challenging the Stage I, Stage – II approval and Memorandum granted to Greenfield Chemical Complex Ltd, Respondent No. 5(hereinafter referred as “User Agency”) for the diversion of 0.9689 ha of unclass forest land in Kachchh District for laying pipeline for intake of sea water and disposal of effluents and pathway for movement of construction equipment: -



a. Work Permission Order/Memorandum dated 21.03.2025 issued by the Forest and Environment Department Gandhinagar

b. Stage I In-Principle Approval dated 18.07.2023 issued by Respondent No. 1, Ministry of Environment and Forest Climate Change (hereinafter referred as “MoEF & CC”)

c. Stage II Final Approval dated 04.01.2024 issued by MoEF & CC.

4. The present reply is being filed by the answering Respondent, for the limited purpose of clarifying the statutory and technical role of answering department in preliminary examination of proposal


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submitted by User Agency, which includes scrutinising, forwarding proposal, issuing inter-departmental communications, and coordinating with field offices and rendering necessary recommendations, when and if required.

5. The answering Respondent humbly submits that the procedure adopted by answering respondent, were strictly in compliance of statutory requirement under Forest Conservation Regime i.e. Forest (Conservation) Act, 1980, Forest Conservation Rules, 2003 and Forest (Conservation) Rules, 2022.

6. The answering Respondent hereby wish to submit the inter-departmental communications and co-ordinations made with field office for forwarding the proposal submitted by the User Agency in accordance with compliance of statute which are as follows: -

6.1. Answering Respondent humbly submits that, the proposed diversion of unclassified forest land is located in between the Soda Ash project of User Agency and Arabian Sea on Revenue Survey No. 633 Pt. (New) and Survey No. 526 Pt. (Old) at Village Bada, Mandvi, District Kutch (hereinafter referred as "said land"). The said land was handed over to the Divisional Forest Officer for the purpose of afforestation vide notification dated 26.07.1966, therefore it is a mandate for the User Agency to obtain approvals of the Central Government i.e. MoEF & CC for using any forest




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land for any non-forest purpose under Section 2 (ii) of the Forest (Conservation) Act, 1980. Copy of notification dated 26.07.1966 is annexed and marked as **ANNEXURE R1**.

6.2. As per Rule 9(1)(i)(ii) of the Forest (Conservation) Rules, 2022, the Central Government issues prior approval in two stages:

- a) In-Principle (Stage-I) Approval
- b) Final (Stage-II) Approval

6.3. SUBMISSION OF PROPOSAL BY USER AGENCY

6.3.1. It is humbly submitted that the Application for approval of use of forest land for non-forest purpose is processed through online Parivesh Portal which is maintained by MoEF & CC. The proposal was submitted by the User Agency on 21.09.2021 to the State Government under Rule 9(2) of the Forest (Conservation) Rules, 2022. The copy of Form A, Part I, proposal of user agency is annexed and marked as **ANNEXURE - R2**.



6.4. DEPUTY CONSERVATOR OF FOREST TO CHIEF CONSERVATOR OF FOREST

6.4.1. Such proposal of the User Agency is gets reflected on login account of the Deputy Conservator of Forest (hereinafter referred as "DCF"). As per Rule 9(3) of the

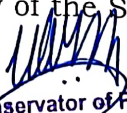

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Forest (Conservation) Rules, 2022 the DCF conducts a preliminary examination of completeness of documentation of the proposal. In adherence to the provisions, the DCF has conducted a preliminary examination. The copy of Form A, Part II of Proposal filled by DCF is annexed and marked as **ANNEXURE - R3.**

6.4.2. Answering Respondent states that after the preliminary examination of the proposal, the DCF found certain documents such as the map, topographic map, and Index Map regarding compensatory afforestation from GHCL were awaited. Therefore, DCF has sent a letter dated 24.12.2021, requesting User agency to provide requisite documents. The User Agency in response to letter dated 24.12.2021 submitted the required documents for processing the proposal vide a letter dated 01.12.2021. The Copy of aforementioned letters dated 24.11.2021 and 01.12.2021 is annexed and marked as **ANNEXURE -R4 (Colly)**

6.4.3. After receiving the requisite documents from the User Agency, the DCF - Kutch West Division undertook site inspection of the proposed area for diversion and prepared the Site Inspection Report dated 29.11.2021, Copy of the Site Inspection report dated

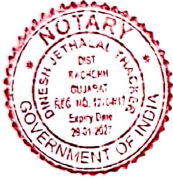



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29.11.2021 by the DCF- Kutch West Division is annexed and marked as **ANNEXURE – R5**.

6.4.4. The answering Respondent humbly submits that since the said proposal involves less than 5 hectares of forest land therefore after examination at level of Divisional Forest Officer i.e. CCF, the proposal moves forward to Nodal Officer to State Government and then to Integrated Regional Office of MoEF & CC under Rule 9(4)(j) of the Forest (Conservation) Rules, 2002.

6.4.5. Accordingly in compliance of the provisions, the DCF forwarded the said Site Inspection Report dated 29.11.2021 along with the proposal and Compensatory Afforestation Scheme for double degraded area to Chief Conservator of Forest (hereinafter referred as "CCF") on 27.12.2021.



6.5. QUERY RAISED BY CCF TO DCF

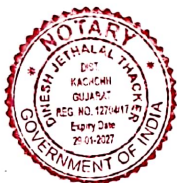
6.5.1. The CCF vide a letter dated 11.01.2022 raised a query and sought for clarification regarding presence of sea turtle in the said land. Further CCF enquired whether habitats of sea turtles exist in or around the location; or recorded in the past and; whether it is required to prepare a detailed study report or conservation plan for the protection and conservation of sea turtles. The


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CCF directed the DCF to provide opinion on the aforesaid aspects. Copy of such query letter dated 11.01.2022 addressing to DCF is annexed and marked as **ANNEXURE - R6**.

6.6. DCF CLARIFIED CCF'S QUERY AND REVISED PART II OF FORM A

6.6.1. The DCF sent a letter dated 12.01.2022 with clarification and rectifications in response to the CCF's query and requested to consider Revised Part II Form A, whereby the DCF has incorporated the recommendation for conservation of sea turtles. It is humbly submitted that the DCF has directed User Agency to prepare a Conservation Plan/Study Report of Sea Turtle from a reputed Government Recognised Institution and further rectified and revised the Part II of FORM A with a specific recommendation regarding the requirement of Conservation Plan/Study Report of sea turtles have been incorporated in Part - II of the said proposal. The Copy of letter dated 12.01.2022 by DCF addressing the query of CCF is annexed and marked as **ANNEXURE - R7**. Copy of such Revised Part - II is annexed and marked as **ANNEXURE - R8**.




By: Conservator of Forest
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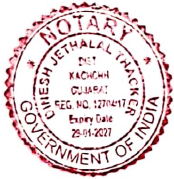
6.6.2. Answering Respondent states that such revised Part – II of the DCF recommends 2 conditions to User Agency which are as follows: -

- a. Study/ Assessment of Sea Turtle in 10 Km surrounding the Project Area
- b. Preparation and implementation of a Holistic Conservation Plan for mitigation of any negative effects to the Sea Turtle.

6.7. **CCF TO NODAL OFFICER**

6.7.1. After getting clarification to the query of Habitat of Sea Turtle from DCF, the CCF has filled the PART – III with a recommendation and a condition of “*Preparation and Implementation of a holistic Conservation Plan for mitigation of any negative effects to the Sea Turtles*” Copy of Part III dated 28.01.2022 signed by the CCF is annexed and marked as **ANNEXURE – R9**.

6.7.2. The CCF forwarded the Part III of Form A alongwith a letter dated 28.01.2022 to the Nodal Officer (Additional Principal Conservator of Forest). The CCF had appraised Nodal Officer that in lieu of the diverted unclass forest land the DCF has prepared double degraded Compensatory Afforestation Scheme on 2.00 ha of land at Survey No. 229 paiki land Dhokda Village in Mandvi Taluka. The User Agency has paid




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Kachchh West Division, Bhuj.



the requisite fees for registration and processing the proposal and undertook to bear cost of Compensatory Afforestation and Net Present Value (NPV), and further the said land for diversion lies 50.60 km from Gorad Sanctuary and 28.35 km from Eco Sensitive Zone. It was appraised by CCF that the User Agency has been recommended to prepare a Study Report on Sea Turtles to ensure that the said project does not have any adverse impact on the habitat of Sea Turtle and to prepare and implement the conservation plan. Along with such recommendations, the CCF has forwarded the proposal to Nodal Officer. Copy of said letter dated 28.01.2022 by the CCF to Nodal Officer is annexed and marked as **ANNEXURE - R10**



6.8. NODAL OFFICER TO STATE GOVERNMENT

6.8.1. The Nodal Officer after scrutinizing the proposals and recommendations received from DCF, CCF and Nodal Officer has forwarded further to State Government vide Part IV dated 31.01.2022, emphasizing the recommendations made by the Respondent Department which includes specific recommendations, critical and categorical comments, opinions made by DCF and CCF. Copy of Part IV dated 31.01.2022 by the Nodal Officer is annexed and marked as **ANNEXURE - 11.**


Dy. Conservator of Forest
Kachchh West Division, Bhuj.

6.9. STATE GOVERNMENT TO CENTRAL GOVERNMENT

6.9.1. The answering Department of State vide Part V dated 16.05.2023 recommended to sanction the proposal, along with the recommendations and comments made by the DCF in revised Part – II, CCF in Part – III and Nodal Officer in Part IV. Copy of Part V dated 16.05.2023 by the Department of State is annexed and marked as **ANNEXURE – 12**.

6.9.2. In compliance to Rule 9(4) (m) of the Forest (Conservation) Rules, 2022, the State Government has forwarded its recommendations to the Central Government. It is humbly submitted that the DCF, CCF, Nodal Officer and State Government has made recommendations for holistic study of Sea Turtle while forwarding the proposal for stage I approval.



6.10. IN - PRINCIPLE APPROVAL (STAGE – I)

6.10.1. The MoEF & CC has approved the proposal of diversion of 0.9689 ha of unclass forest and issued In Principle Approval dated 18.07.2023 (*Refer pg. No. 83 Annexure – A-2 of the Appeal*) which is under challenge.

6.10.2. Therefore, the role of the answering department is confined to conducting preliminary examination of completeness of submitted documents, and to

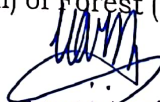

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suggesting or recommending and co-ordinating the internal communication required for processing the proposal of In-principle Approval. From the above chain of events, it is evident that the answering respondent do not have any decision-making authority in Stage I approval but merely suggestive.

6.11.COMPLIANCE OF IN-PRINCIPLE APPROVAL - AFFORESTATION COMPENSATION

6.11.1. The In -Principle Approval includes conditions to be adhered before Stage - II Final Approval granted by MoEF & CC. Therefore, vide a letter dated 04.10.2023 the DCF has called upon the User Agency to comply the conditions enumerated in the In-Principle Approval Clause A (1) and B (3) for Compensatory Afforestation over 2.00 ha of land in Dhokda in Mandvi Taluka. Since rates were revised therefore the DCF has informed the User Agency regarding the Revised Compensatory Afforestation cost is Rs. 12,43,528/- and NPV cost is Rs. 9,27,993/- and the total amount is Rs. 21,71,521/-. The DCF has issued the demand note with the letter dated 14.10.2023 requesting to pay the amount quoted in demand note and submit the receipt of payment as well as compliance report along with requisite certificates as per the Rule 9 (6) (a) (ii) of Forest (Conservation) Rules,




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2022. Copy of said letter dated 04.10.2023 along with demand note is annexed and marked as **ANNEXURE - R13**

6.11.2. Pursuant to communication sent by DCF regarding revised rate of CA and NPV, the User Agency has deposited the cost of Rs. 12,43,258/- towards Compensatory Afforestation and amount of Rs. 9,27,933/- towards NPV in State CAMPA (Compensatory Afforestation Fund Management and Planning Authority) on 11.10.2023


6.12. COMPLIANCE REPORT SUBMITTED BY USER AGENCY TO DCF AND NODAL OFFICER



6.12.1. Thereafter User Agency submitted the Compliance Report and undertaking dated 07.11.2023 to DCF and advance copy of Compliance Report was received by Nodal Officer. Copy of such Compliance Report dated 07.11.2023 along with Annexures attached therein with the letter are annexed and marked as **ANNEXURE - R14.**

6.13. NODAL OFFICER TO STATE GOVERNMENT

6.13.1. The Nodal Officer vide a letter dated 02.12.2023 has forwarded the compliance report of conditions stipulated in In - Principle Approval addressing Environment and Forest Department of State


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Government. Thereby the conditions stipulated in In-principal Approval has been adhered by the State Department and User agency. Copy of such letter dated 02.12.2023 from Nodal Officer to State Government is annexed and marked as **ANNEXURE R15.**

6.14. STATE GOVERNMENT TO REGIONAL OFFICER OF MoEFCC

6.14.1. The State Government further communicated the Compliance of In-Principle Approval vide a letter dated 28.12.2023 to the Regional Officer of MoEF & CC. Copy of such compliance report dated 28.12.2023 forwarded by the State Government to MoEF & CC is annexed and marked as **ANNEXURE - R16.**



6.15. FINAL APPROVAL (STAGE - II)

6.15.1. It is humbly submitted that the MoEFCC has approved the proposal of diversion of 0.9689 ha of unclass forest User Agency and issued Final Approval dated 04.01.2024 (*Refer pg No. 86 Annexure - A-3 of the Appeal*) which is also under challenge.

6.15.2. Therefore, the role of the answering department in Final Approval is limited to review the compliance of the conditions stipulated in In-Principle Approval and forward it further to MoEF & CC for processing the


 Dy. Conservator of Forest
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proposal of Final Stage Approval. From the above chain of events, it is evident that the answering respondent do not have any decision-making authority in Stage II approval as well.

6.16. MEMORANDUM ISSUED BY ANSWERING RESPONDENT

6.16.1. Pursuant to the Stage I and Stage II approval, the answering Respondent issued the Memorandum dated 21.03.2025 (Refer pg No. 81 Annexure - A-1 of the Appeal), which is also under challenge along with Stage I and Stage - II Approvals.

6.16.2. The answering respondent humbly submits that the Memorandum/Work Permit is mere formal permission to commence the work on basis and adherence to the conditions stipulated in the In-Principle Approval and Final Approval. The Memorandum cannot be equated with In-Principle Approval and Final Approval granted by MoEFCC. Such memorandum cannot supersede the conditional Stage I and Stage II approvals. The answering Respondent states that Memorandum is mere administrative document which is merely communication or directives. Memorandum cannot compare or even be equated with the In-Principle Approval and Final Approval. The answering




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Respondent in Memorandum has expressly adopted and incorporated every condition imposed in Stage I and Stage II Approvals.

7. The answering Respondent humbly submits that the State Government as per Rule 9 (5) (m) has recommended the MoEF & CC to sanction the proposal with specific condition of Preparation and implementation of a holistic Conservation Plan for mitigation of any negative effects to the Sea Turtles and thereby the role of the answering Respondent is merely suggestive in grant of Stage I and Stage II Approvals.

8. This Hon'ble Tribunal may please to pass any Order as deem fit and proper in the interest of justice. The answering Respondent assures to abide by all or any directions that may be issued by this Hon'ble Tribunal.



Date -
Place -


Dy. Conservator of Forest
Kachchh West Division, Bhuj

Deponent

Respondent no. 3 and 4


Dy. Conservator of Forest
Kachchh West Division, Bhuj.

VERIFICATION

I, Harsh J. Thakkar, aged adult, being Deputy Conservator of Forest – Kutch West Division, being authorized signatory and representative of Forest And Environment Department, Government of Gujarat as well as Principal Chief Conservator of Forest and Chief Wildlife Warden, Government of Gujarat having communication address at Block A, 1st Floor, Aranya Bhavan, Bear CH- 3 Circle, Sector 10-A, Gandhinagar, Gujarat – 382010 solemnly states that the contents of the Affidavit are true and correct and best of my knowledge, nothing stated therein is false and nothing material has been concealed therefrom.

Date –

Place –




Dy. Conservator of Forest
Kachchh West Division, Bhuj

Deponent

Respondent no. 3 and 4


Dy. Conservator of Forest
Kachchh West Division, Bhuj.

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
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APPEAL NO. 144 OF 2025 (WZ)

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VS

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AFFIDAVIT-IN-SUPPORT OF REPLY

I, Harsh J. Thakkar, aged adult, being Deputy Conservator of Forest - Kutch West Division, being authorized signatory and representative of Forest And Environment Department, Government of Gujarat as well as Principal Chief Conservator of Forest and Chief Wildlife Warden, Government of Gujarat having communication address at Block A, 1st Floor, Aranya Bhavan, Bear CH- 3 Circle, Sector 10-A, Gandhinagar, Gujarat - 382010 do hereby state on affirmation as under:-

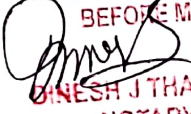
I have gone through the Reply and I state that the reply is drafted under my instructions. Contents herein the above reply are true and correct to the best of my knowledge and belief; and as per the datas available on the record.

Solemnly affirmed on _____ day of December 2025 at _____.


Dy. Conservator of Forest
Kachchh West Division, Bhuj

Deponent

Respondent no. 3 and 4

SOLEMNLY AFFIRMED
BEFORE ME

DINESH J THACKER
NOTARY
GOVT OF INDIA

11 DEC 2025

વડલ જાણ તથા અમલ થના રવાને જયભારત સાથે:-


૧. શ્રી મદદ નિશ સમાવર્તી સાહેબ, નજરાણા

૨. શ્રી વિભાગીય વના ધિકારી સાહેબ ભુજ.

૩. શ્રી માંમલતદાર સાહેબ માંડવી તરફ મુજ પ્રકરણ
આ સાથે સામેલ છે. તે ગામ તથા તાલુકાના રેકર્ડમાં
નોંધવેશી અને જમીનનો કબ્જો તા લગભગ સોંપી
આપશો.

૪. શ્રી ડી. આઈ. એલ. ચાર. સાહેબ, ભુજ.

પુરો હિત. ૨૫૭૬૬.


મોચબ વન સંરક્ષક
કચ્છ પશ્ચિમ વન વિભાગ ભુજ.

No. Rev. Land: Vashi, 1929/66

Collector office , Kutch

Bhuj Dt. 23/26-7-66.

- Resolution: 1. Divisional Forest Officer, Bhuj sir, for land acquisition, No. Bi-11-Surve-2343-1965-66, Date 24-12-1965.
2. Deputy collector sir, Nakhtrana Lt no. Land: Vashi 6279/66 dt, 01.05.66,

Order

For the Forest Afforestation Scheme to be implemented in the coastal villages of Mandvi Taluka, a demand has been made by the Divisional Forest Officer, Bhuj, to allot land from travars kharaba land Survey No. 526, measuring 561 acres and 24 gunthas. If the said land is allotted for the mentioned purpose, the villagers and the Panchayat have no objection. Accordingly, the Deputy Collector, Nakhtrana Division, has provided an opinion for transferring the land. As per the land shown in the attached map, the land received by us is being handed over to the Forest Department. Accordingly, our that the land from Survey No. 526 (towards kharaba), admeasuring 561 acres and 24 gunthas, be transferred to Divisional Forest Officer, Bhuj, under Administrative Order No. 3, while retaining all existing public rights such as roads, etc.

Applied land boundaries:

1. East side adjoining Panchotiya village land
2. West side adjoining Bambhdai village land and Nala
3. North side adjoining government west land and village (Gamtal)
4. South side adjoining Arabian sea

Approved

sign
R. V. Chandrmauli
Collector Kutch Bhuj

Chitnish to Collector

Copy send for information and implementation:

1. Deputy collector – Nakhtrana
2. Divisional Forest Officer – Bhuj
3. Mamlatdar sir Mandvi, The original case is enclosed herewith. Therefore, you shall record it in the village and taluka records and immediately hand over possession of the land.
4. DILR sir, Bhuj

FORM - A

Form for seeking prior approval of Central Government under section 2 of the Forest(Conservation) Act,1980 for
Diversion of fresh forest area

PART - I

(To be filled up by User Agency)

A. General Details**A-1. Project Details**

(i). **Proposal No. :** FP/GJ/Others/147527/2021

(ii). **Name of Project for which Forest Land is required :** Greenfield Chemical Complex - Seawater intake & effluent disposal pipelines and passage for equipment movement.

(iii). **Short narrative of the proposal and Project/scheme for which the forest land is required :**
Diversion of 0.9689 hectare of Forest Land for Seawater intake & effluent disposal pipelines and passage for equipment movement for Greenfield Chemical complex at Village : Bada of Taluka Mandavi, District Kutch.

(iv). **State :** Gujarat

(v). **Category of the Proposal :** Others

(vi). **Shape of forest land proposed to be diverted :** Linear

(vii). **Estimated cost of the Project(Rupees in lacs) :** 35000

(viii). **Area of forest land proposed for diversion(in ha.):** 0.9689

(ix). **Non-forest land required for this project(in ha.):** 3.7093

(x). **Total period for which the forest land is proposed to be diverted(in years):** 99

A-2. Details of User Agency

(i). **Name :** GHCL LIMITED

(ii). **Address1 :** GHCL HOUSE, OPPOSITE PUNJABI HALL, NAVRANGPURA, AHMEDABAD

(iii). **Address2 :** NIL

(iv). **State :** Gujarat



- (v). District : Ahmedabad
- (vi). Pin : 380009
- (vii). Landmark : NAVRANGPURA,AHMEDABAD
- (viii). Email address : projectsodaash@gmail.com
- (ix). Landline Telephone No. : 0-
- (x). Fax No. : 0-
- (xi). Mobile No. : 9099093072
- (xii). Website (if any) : NIL
- (xiii). Legal status of User Agency : Private

A-3. Details of Person Making Application


- (i). First Name: NN Radia
- (ii). Middle Name: NIL
- (iii). Last Name: RADIA
- (iv). Gender: Male
- (v). Designation: COO
- (vi). Address 1: GHCL HOUSE, OPPOSITE PUNJABI HALL, NAVRANGPURA,AHMEDABAD
- (vii). Address 2: GHCL HOUSE, OPPOSITE PUNJABI HALL, NAVRANGPURA, AHMEDABAD
- (viii). State: Gujarat
- (ix). District: Ahmedabad
- (x). Tehsil: Ahmedabad City
- (xi). Pin: 380009
- (xii). Landmark: NAVRANGPURA,AHMEDABAD
- (xiii). Email Address: projectsodaash@gmail.com



(xiv). Landline Telephone No.: 79-26434100

(xv). Fax No.: NIL

(xvi). Mobile No.: 9327571402

(xvii). Copy of documents in support of the competence/authority of the person making this application to make application on behalf of the User Agency: 

B. Details of land required for the Project

B-1. Details of proposal seeking prior approval of Central Government under the Act for diversion of forest land for the Project already submitted in the past

List of proposal submitted in Past							
S.no	Proposal Status.	Proposal No.	Moef File No.	Area Proposed for Diversion(Ha.)	Area Diverted(Ha.)	Date of In-Principle Approval	Date of Final Approval
NIL							

B-2. Details of forest land proposed to be diverted

B-2.1 Details of Divisions involved

Details of Divisions involved			
S.no	Division Name	Forest Land(ha.)	Non-Forest Land(ha.)
1.	Kutch-West	0.9689	3.7093
Total		0.9689	3.7093

B-2.2 Details of Districts involved

District wise breakup			
S.no	District Name	Forest Land(ha.)	Non-Forest Land(ha.)
1.	kutch	0.9689	3.7093
Total		0.9689	3.7093

B-2.3 Village wise breakup




Villages wise breakup			
S.no	Village	Forest Land(ha.)	Non-Forest Land(ha.)
1	bada	0.9689	3.7093
Total		0.9689	3.7093

B-2.4

Component wise breakup

Component wise breakup			
S.no	Component	Forest Land(ha.)	Non-Forest Land(ha.)
1	Passage for Equipment Movement	0.2224	0.386625
2	Intake 1 & 2	0.22458	1.437
3	Outfall 1 & 2	0.52188	1.885275
Total		0.96886	3.7089

C. Maps of forest land proposed to be diverted

Division 1. : Kutch-West		
(i). Area of forest land proposed to be diverted(in ha.) : 0.9689		
(ii). Nature of the Project: Linear		
(b). No. of Segments : One		
Segment wise details		
Segments	Segment Area(in ha.)	Kml File of Segments (To view KML file on google the same may be downloaded and then open if in google earth install in your computer).
1.	0.9689	 View File
(iii). Copy of Survey of India Toposheet indicating boundary of forest land proposed to be diverted: 		
(iv). Scanned copy of the Geo-referenced map of the forest land proposed to be diverted prepared by using GPS or Total Station: 		

D. Justification for locating the Project in forest land and details of alternatives examined:

(i). Copy of note containing justification for locating the Project in forest land: 

(ii). Whether a copy of map indicating location of alternative examine is required to be provided: No

(a). Reason for not providing such map: Based on studies carried out by technical experts

E. Employment likely to be generated

(i). Whether the Project is likely to generate employment?: Yes

(ii). Permanent/Regular Employment(Number of persons): 10

(iii). Temporary Employment(Number of person-days): 40

F. Displacement of People due to the Project, if any

(i). Whether Project involves displacement?: No

G. Details of Cost-Benefit analysis for the Project

(i). Whether the Project requires Cost-Benefit analysis?: No

H. Status of Environmental Clearance

(i). Whether the Project requires Clearance under the Environment (Protection) Act 1986 ? : Yes

(a). Status of the Environmental Clearance to the Project: EC under process

(ii). Environmental Clearance File No.: IA-J-11011/293/2021-IA-II(I)

I. Status of Wildlife Clearance

(i). Whether the Project or a part thereof is located in any Protected Area or their Eco sensitive zone? : No

J. Applicability of special provisions governing Scheduled Areas

(i). Whether the Project or a part thereof is located in a Scheduled Area? : No

K. Status of settlement of rights under the Forest Rights Act,2006 on the forest land proposed to be diverted

(i). Whether the process for settlement of Rights under the Forest Rights Acts 2006 on the forest land proposed to be diverted has been completed? : No

L. Details of land identified for Compensatory Afforestation





(i). Whether non-forest or Revenue forest land is required to be provided by User Agency?: Not Applicable

(ii). Whether the area of non-forest land or Revenue forest land required to be provided by User Agency for raising Compensatory Afforestation is less than area of forest land proposed to be diverted ? : Not Applicable

(iii) . Reason for not providing Non-Forest Land: Not Applicable



Additional information Details

Documents		
S.No	Documents	Remarks
1		Reply letter to query raised on 16.06.2023
2		NOC from Gujarat Maritime Board
3		DILR measurement sheet
4		Greenfield Chemical Complex MoU

 [Print page](#)

PART-II

(To be filled by the concerned Deputy Conservator of Forest)

State Serial No. of proposal : GJ-0373/2021

1. Location of the project/Scheme : Gujarat

(i)

State / Union Territory : Gujarat

(ii)

District : kutch

(iii)

Forest Division : Kutch-West

(iv)

Area of forest land proposed for diversion (in ha.) : 0.9689

(v)

Category of the Proposal: Others

2. Legal status of forest land proposed for diversion

S. No.	Division	Forest Land(ha.)	Legal Status
1	Kutch-West	0.9689	Unclassed Forests
Total		0.9689	

Division 1. : Kutch-West

3. District wise area to be diverted in the division

S. No.	District	Area(ha.)
1	kutch	0.9689
Total		0.9689

4. Details of Vegetation available in the forest land proposed for diversion

(i)

Density of vegetation

S. No.	Area(in ha.)	Density	Eco-Class
1	0.9689	7.5	Eco 4
Total.	0.9689		

(ii) Species-wise local/scientific names and girth-wise enumeration of trees at FRL

S. No.	Scientific Name	Local Name	(0-30)cm.	(31-60)cm.	(61-90)cm.	(91-120)cm.	(121-150)cm.	(>150)cm.
1	Others	Nil	0	0	0	0	0	0
Total			0	0	0	0	0	0
Sub Total (No of Trees.)			0					

5. Working plan prescription for the forest land proposed for diversion : NIL

6. Brief note on vulnerability of the forest area to erosion : Area is less vulnerable to erosion

7. Approximate distance of the proposed site for diversion from boundary of forest(in km.) : 00

8. Significance of the forest land proposed for diversion from wildlife point of view

(i). Details of wildlife present in and around the forest land proposed for diversion : No

(ii). Whether forms part of national park, wildlife sanctuary, biosphere reserve, tiger reserve, elephant corridor, wildlife migration corridor etc. : No

(iii). Whether the forest land proposed for diversion is located within eco-sensitive zone(ESZ) of the Protected Area notified under Wildlife(Protection) Act,1972 (Note: In case, ESZ of a Protected Area is not notified, then, 10kms distance from boundary of the Protected Area should be treated as ESZ): No

(iv).



Whether any national park, wildlife sanctuary, biosphere reserve, tiger reserve, elephant corridor, wildlife migration corridor etc., is located within 1 Km. from boundary of the forest land proposed for diversion : No

(v). Whether any rare/endangered/unique species of flora and fauna found in the area : No

9.

Details of any protected archaeological/heritage site/defence establishment or any other important monument located in the area, if any

(i). Whether any protected archaeological/heritage site/defence establishment or any other important monument is located in the area : No

10. Comment as to the reasonability of the extent of the forest land proposed for diversion

(i). Whether the requirement of forest land as proposed by the user agency is unavoidable and bare minimum for the project : Yes

11. Details of violation(s), if any ,committed

(i). Whether any work in violation of the Act or guidelines issued under the Act has been carried out : No

12. Whether work in violation is still in progres(Yes/No) : NIL

13. Details of compensatory afforestation scheme

Patch wise details for Degraded Area (To be earmarked by DFO)

(i).

Total Financial Outlay for C.A(lacs): 9.59293

Patch Wise Details						
S.no	Patch No.	Area(ha.)	Name of PF/RF	Range	Compartment No	Uploaded KML file of patch
1	1	2	RF	Mandvi	Tra.Survey No.229/Pt.	 View file


(ii).

Copy of CA scheme details: 

(iii).

Scanned copy of the Geo-referenced map of the forest land proposed for C.A. prepared by using DGPS or Total Station: 

(iv).

Copy of Survey of India Toposheet indicating boundary of forest land proposed for C.A.: 

(v). Copy of NOC from Competent Authority : 

Additional information Details

S. No.	Documents	Remarks
	NIL	

14. District Profile


S.no	District Name	Geographical area of the district (in ha.)	Forest area of the district (in ha.)	Total forest area diverted since 1980 (in ha.)	No. of Approved Cases	Forest Land including penal C.A. (in ha.)	Progress of compensatory afforestation as on(date)	A) Forest land (in ha.)	B) Non-forest land (in ha.)
1	kutch	4565200	218602.92	230.877	11	860.48	27/12/2021	702.10	18721.87

15. Site inspection report of the DFO/CCF/Nodal Officer highlighting important facts pertaining to the forest land

Division Name	Circle	Site inspected By	Whether site inspected	No. of times site visited	Site inspection report	Date of visit
Kutch-West	Kutch Circle	DFO	Yes	One		29/11/2021

(Specific recommendation of the DFO/CCF/Nodal Officer with(Part II,III & Part IV))

16. Specific recommendation of the DFO/CCF/Nodal Officer for acceptance or otherwise of the proposal with reason

Division	Circle	Recommendation By	Recommendation	Reason	Letter	Whether CF agreed
Kutch-West	Kutch Circle	DFO	Recommended	The proposed pipelines will be laid through underground tunnel at an		

				approximate depth of 15 mtr. in order to protect sand dunes and Forest. Other demand is for passage i.e. route for movement for men, material and equipment through treeless riverbed. So, no tree felling or cutting for all this demanded Forest land.		
	Kutch Circle	CF	Recommended	Recommended		Yes
		Nodal Officer	Recommended	Recommended		

Specific recommendation of the State Government(Part V)

17. Specific recommendation of the State Government for acceptance or otherwise of the proposal with reason (Part V)

State	Recommendation By	Recommendation	Recommendation Date	Remarks	Signing Authority	Notification	Recommendation Letter
Gujarat	State Secretary	Recommended	18/05/2023	In principle Stage 1 approval will be issued by IRO Gandhinagar	State Govt. Officer	No Data	

17.

Stage-I Clearance Report

Regional Office	Recommendation By	MoEF File No.	Date of Stage-I Clearance	Clearance Letter
Gandhinagar	Regional Office	FC-6/GJB-57/2023-GNR	18/07/2023	

18. Payment made by User Agency

Proposal No.	Application No.	Total Amount (Rs.)	Recieved Amount (Rs.)	Transaction Date	Transaction ID	Bank Name	Mode of Payment	Demand Generated By User Agency	Demand Verified By Nodal Officer	Uploaded Demand Letter
FP/GJ/Others/147527/2021	OTHERS1475272021675	2,171,521.00	2,171,521.00	11/10/2023	199700	Union Bank Of India	NEFT/RTGS (Challan)	09/10/2023	11/10/2023	

19. Uploaded Status of Land to be transferred to Forest Department under FCA (Mutation Details) : No

20. Mutation Details Verified By Nodal Officer

Proposal No.	Verified Date	Mutation Letter	Remarks
FP/GJ/Others/147527/2021	16 Nov 2023	No Data	ok

21. Compliance Details Submitted by User Agency

Proposal No.	Compliance Details submitted on(Date)	Uploaded Letter
FP/GJ/Others/147527/2021	20 Nov 2023	

22. Compliance Details Verified by Nodal Officer

Proposal No.	Remarks	Verified Date	Uploaded Letter
FP/GJ/Others/147527/2021		04 Dec 2023	

23. Stage-II Clearance Details

Proposal No.	Date of Stage-II Clearance	Proposal Status	Clearance Letter
FP/GJ/Others/147527/2021	04 Jan 2024	APPROVED	

Print

ક્રમાંક:બ/જમન/ટે.૧૧/૩૫૮૦ /૨૦૨૧-૨૨
 નાયબ વન સંરક્ષકશ્રીની કચેરી,
 કચ્છ પશ્ચિમ વન વિભાગ,
 અરિહંતનગર, ભુજ.
 ફોન નં.-૦૨૮૩૨ ૨૩૧૫૦૦
 e-mail: dcfwest@gmail.com
 તા. ૨૬/૧૧/૨૦૨૧.

પ્રતિ,
 ચીફ ઓપરેટીંગ ઓફીસરશ્રી,
 જી.એચ.સી.એલ.લીમીટેડ,
 જી.એચ.સી.એલ. હાઉસ, સ્વસ્તીક સોસાયટી,
 પંજાબી હોલ સામે, નવરંગપુરા, અમદાવાદ,
 ગુજરાત-૩૮૦ ૦૦૮,
 ફોન નં.૯૧-૦૭૯-૨૬૪૩૪૧૦૦.

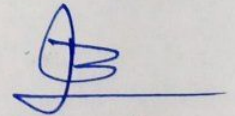
વિષય:- Diversion of 0.9689 hectare of Forest land for laying part of Seawater intake and effluent disposal pipelines and passage for related construction equipment movement.

સંદર્ભ:- ૧. Online proposal no. FP/GJ/Others/147527/2021, Dt.-21/09/2021.

૨. ચીફ ઓપરેટીંગ ઓફીસરશ્રી, જી.એચ.સી.એલ.લીમીટેડ, અમદાવાદના પત્ર -
 નં. GHCL/AHD/FOREST/VND/21 - 22/01, Dt. 04/10/2021 વાળી દરખાસ્ત.

જય ભારત સાથે ઉપરોક્ત વિષય અન્વયે જણાવવાનું કે, ઉપરોક્ત વિષયોન્વયેની બિન-જંગલકીય કામગીરી કરવાના હેતુ સર વન જમીનની માંગણી માટે વન સંરક્ષણ ધારા-૧૯૮૦ અન્વયેની દરખાસ્ત આપશ્રીના સંદર્ભ-૧ થી ફોરેસ્ટ કલીયરન્સની સાઈટ પર ઓનલાઈન કરેલ છે. તથા સંદર્ભપત્ર-૨ થી હાર્ડકોપીમાં ફાઈલ અત્રે રજુ કરેલ હતી. જેમાં અત્રેના વિભાગ હસ્તકનો ૦.૯૬૮૯ હે. વન વિસ્તાર કપાતમાં જતો હોય, તેના બદલામાં ૨.૦૦ હે. પાંખા વન વિસ્તારમાં તેનું વળતર વનિકરણ કરવાનું થાય છે. આવો પાંખો વન વિસ્તાર અત્રેના તાબા હેઠળની માંડવી રેન્જના કાર્યક્ષેત્ર હેઠળ આવેલ મોજે: ધોકડા ગામનો વિસ્તાર: હે.૨.૦૦ આરે સૂચીત કરી તેના જી.પી.એસ. કો-ઓર્ડીનેટસ સાથેનો ગુગલ-મેપ તથા મોજે: ધોકડા ગામનો અનામત વન વિસ્તાર દર્શાવતો નકશો આ સાથે સામેલ રાખી આપશ્રીને મોકલી આપવામાં આવે છે. જેના આધારે વળતર વનિકરણની જમીનની વિગત દર્શાવતો મેપ, એફ.સી.એ.-૧૯૮૦ના નિયત ચેકલીસ્ટ મુજબના એનેક્ષર-૧૮ માં માંગ્યા મુજબનો જી.પી.એસ. કો-ઓર્ડીનેટસ સાથે જરુરી વિગત દર્શાવતો કલર કોડ વાળો રંગીન નકશો અંગ્રેજીમાં તૈયાર કરી પ્રત-૬ તથા આ વળતર વનિકરણ વાળા વિસ્તારને સર્વે ઓફ ઈન્ડિયાની ઓરીજીનલ સ્કેલ (૧:૫૦,૦૦૦) માં અલગ રંગથી દર્શાવી તેની પ્રત-૬ માં તથા એનેક્ષર-૩૦ માં માંગ્યા મુજબનો "Index map showing both forest area for diversion and area selected for Compensatory afforestation" રંગીન નકશો તૈયાર કરી પ્રત-૬ માં અત્રે મોકલી આપશો. જેથી આપશ્રીની માંગણી અન્વયે ઉપલી સત્તાએથી મંજુરી મેળવવાની આગળની કાર્યવાહી અત્રેથી સત્વરે હાથ ધરી શકાય. જે જાણ થવા વિનંતી.

સામેલ: ઉપર મુજબ



નાયબ વન સંરક્ષક
 કચ્છ પશ્ચિમ વન વિભાગ, ભુજ

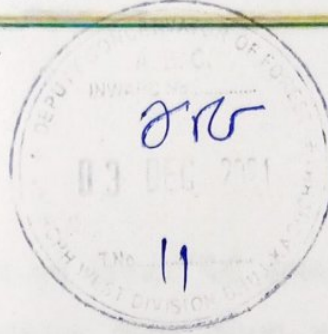
23/11/21

GHCL Limited



Ref: GHCL/AHD/FOREST/VND/06/21-22/04

01/12/2021



✓ પ્રતિ,

નાયબ વન સંરક્ષકશ્રી,
કચ્છ પશ્ચિમ વન વિભાગ,
અરિહંત નગર રોડ,
ભુજ-કચ્છ.

વિષય:- Diversion of 0.9689 hectar of Forest land for laying part of Seawater intake and effluent disposal pipelines and passage for related construction equipment movement.

સંદર્ભ :- આપશ્રીના પત્ર ક્રમાંક : બ/જમન/ટિ.૧૧/૩૫૮૦ તા.૨૪/૧૧/૨૦૨૧

સવિનય ઉપરોક્ત વિષય નિવેદન કે, સંદર્ભદર્શિત પત્રથી માંગવામાં આવેલ નીચે મુજબના નકશા ૬(છ) પ્રતમાં સામેલ રાખી સાદર કરવામાં આવે છે.

(૧) ચેકલીસ્ટ નં. ૧૮ મુજબનો નકશો :

માંડવી તાલુકાના બાડા ગામના બિનવર્ગીકૃત વન વિસ્તાર પૈકી, ડાયવર્ટ થવા માંગતાં ૦.૯૬૮૯ હેક્ટર વિસ્તારની સામે, માંડવી તાલુકાના ધોકડા ગામના સરવે નં. ૨૨૯ પૈકીના અનામત જંગલ વિસ્તારનાં ઉત્તર ભાગમાં, સંદર્ભપત્રથી સુચવાયેલ કોઓર્ડિનેટસ મુજબનાં ડીગ્રેડેડ વન વિસ્તારમાં, સુચિત વળતર વનિકરણ માટેની ૨.૦૦ હેક્ટર ડીગ્રેડેડ વન જમીન, નકશામાં અંકિત કરી, ચેકલીસ્ટ નં. ૧૮ ના શિર્ષક મુજબના રંગીન નકશા ૬(છ) પ્રતમાં આ સાથે સામેલ રાખી સાદર કરવામાં આવે છે.

(૨) વળતર વનિકરણની વન જમીન દર્શાવતી ટોપોસીટ :

સંદર્ભપત્રથી સુચવવામાં આવેલ સુચિત વળતર વનિકરણ માટેની ૨.૦૦ હેક્ટર ડીગ્રેડેડ વન જમીન, સંલગ્ન ટોપોસીટમાં અંકિત કરી, તે ટોપોસીટ ૬(છ) પ્રતમાં આ સાથે સામેલ રાખી સાદર કરવામાં આવે છે.



No: B/JMN/Te.11/3590/2021-22
Deputy Conservator of Forests Office,
Kutch West Forest Division, Arihantnagar, Bhuj.
Phone No. – 02832 231500
email: dcfwest@gmail.com
Date. 24/11/2021

To,
Chief Operating Officer,
GHCL Limited,
GHCL House, Swastik Society,
Opp. Punjabi Hall, Navrangpura, Ahmedabad,
Gujarat-380 009, Phone No. 91-079-26434100.

Subject:- Diversion of 0.9689 hectare of Forest land for laying part of Seawater intake and effluent disposal pipelines and passage for related construction equipment movement.

Reference:- 1. Online proposal no. FP/GJ/Others/147527/2021, Dt.-21/09/2021.
2. Chief Operating Officer, GHCL Limited, Ahmedabad's letter no. GHCL/AHD/FOREST/VND/21-22/01, Dt. 04/10/2021 regarding the same.

Jai Bharat, further to the above subject, it is to state that the proposal for the demand of forest land for the purpose of non-forestry activity mentioned in the above subject has been made online on the Forest Clearance site from your reference-1 under the Forest Conservation Act-1980. And the hard copy file was submitted here with reference letter-2. In which 0.9689 ha forest area under our division is being deducted, in exchange for which 2.00 ha compensatory afforestation is to be done in sparse forest area. Such a sparse forest area is under the jurisdiction of Mandvi Range under our control: Moje: Dhokda village area: Ha. 2.00 has been suggested with GPS Co-ordinates and Google map along with a map showing the reserved forest area of Moje: Dhokda village which is sent to you herewith. Based on which, a map showing the details of the compensatory afforestation land, a color coded colored map with GPS co-ordinates as required in Annexure-18 as per the prescribed checklist of FCA-1980 in English in 6 copies and this compensatory afforestation area shown with a different color in the original scale (1:50,000) of Survey of India in 6 copies and "Index map showing both forest area for diversion and area selected for Compensatory afforestation" as required in Annexure-30 in 6 copies should be sent to us. So that further action to obtain approval from higher authorities regarding your demand can be initiated from here soon. Please be informed.

Enclosed: As above

Deputy Conservator of Forests
Kutch West Forest Division, Bhuj

Ref: GHCL/AHD/FOREST/VND/06/21-22/04

01/12/2021

To,
The Deputy Conservator of Forests,
Kutch West Forest Division,
Arihant Nagar Road, Bhuj-Kutch.

Subject:- Diversion of 0.9689 hectare of Forest land for laying part of Seawater intake and effluent disposal pipelines and passage for related construction equipment movement.

Reference – Your letter No.: B/JMN/Te.11/3590 dt. 24/11/2021

With due respect to the above subject, the following maps in 6 (six) copies as requested by the referenced letter are enclosed and submitted herewith:

(1) Map as per Checklist No. 18:

Out of the unclassified forest area of Bada village in Mandvi taluka, against the 0.9689 hectare area sought for diversion, in the northern part of the reserved forest area of Survey No. 229 of Dhokda village in Mandvi taluka, the 2.00 hectare degraded forest land for the proposed compensatory afforestation as per the coordinates suggested by the reference letter, is marked on the map and enclosed herewith in 6 (six) copies of the colored map as per the title of Checklist No. 18.

(2) Toposheet showing the forest land for compensatory afforestation:

The proposed 2.00 hectare degraded forest land for the proposed compensatory afforestation as suggested by the reference letter is marked on the concerned toposheet, and that toposheet is enclosed herewith in 6 (six) copies.

(3) Index map as per checklist no. 30:

The colored index map as per the title of checklist no. 30, showing 2.00 hectares of degraded forest land for the proposed compensatory afforestation, in the degraded forest area as per the coordinates suggested by the reference letter, in the northern part of the reserved forest area out of survey no. 229 of Dhokda village of Mandvi taluka, and out of 0.9689 hectares area to be diverted out of unclassified forest area of Bada village of Mandvi taluka, is included in 6(ch) copy and submitted.

Thus, all the maps requested by the reference letter are included in 6(ch) copy and submitted. Therefore, it is requested to take further action in this regard in time.

With the expectation of your cooperation....

Attachment: As above


Yours faithfully,
(N.N. Radia) Chief Operating Officer
GHCL Limited, Ahmedabad

Site Inspection by the DFO / CF / CCF

Sr. no.	Particular	Inspection Report by DFO (T)
1	Extent in hectares	0.9689 ha.
2	Location (Lat-Long) of the forest land proposed for Diversion	As per Annexure -32
3	Legal Status of the forest land (Protected forest, Reserved forest, Revenue forest land or any other forest land	Un classed Forest Annexure -17
4	Demarcation of the area with temporary cairns etc.	Yes
5	Any signs of encroachment.	No
6	Any activity already taken up within the forest land or adjoining on forest land as part of the proposed project by the user agency. Details of action taken against the user agency in case of violation of the FC Act and guidelines there under.	No
7	Status of vegetation, site, quality, species composition etc.	As per Annexure -16
8	Importance of area from wildlife point of view, status of wildlife (density and abundance of important species, bird life reptiles, butterflies and other scheduled animals any endangered wildlife). Any latest census of wildlife in this area.	No Annexure -17
9	Endemism of flora / fauna of any other unique ecosystem in the area.	No
10	Current land use. Is this area managed as per prescriptions in the working plan and if not, why	Demanded area of Village: Bada, Ta.Mandvi is managed under Coastal Working Circle, Working plan period 2020-21 to 2029-30, Approved by GoI, MoEF & CC, Bhopal No.12-38/97(FOR)/ 528, Dt.-02/07/2020.
11	Importance of the area from historical of religious point of view.	No
12	Any department of persons proposed	No
13	Any displacement of persons proposed	N / A
14	Is there any Rehabilitation and Resettlement plan for the person to be affected? Is there any dissenting.	N / A
15	Compensatory afforestation proposed is on forest land or non - forest land. Location of this area, suitability of the area for CA. If in the degraded forest land then what is the current working plan prescription for the area? Distance of the non-forest land for CA from the nearest forest area. Number of patches in case the area should be more than 10 kms.	Compensatory afforestation proposed is on <u>Degraded Reserved Forest land</u> . Location of the area is as per Annexure -18, suitability of the area for CA. is as per Annexure -21.

Sr. no.	Particular	Inspection Report by DFO (T)
16	Proposal area should not be part of any Protected area. Also distance from the boundary of the nearest protected area should be more than 10 kms.	As per Annexure -25
17	Dependence of tribal in the area, Whether the rights of the tribal have been recognized in this area.	No
18	Utility of the project, including the people living in closed vicinity of the project.	As per Checklist no.4 submitted by user agency project will manufacture soda ash for meeting country's demand and also user agency will carryout Corporate Social Responsibility (CSR) activities like health, education etc. in nearby villages for benefit of people. Expected direct and indirect employment generation is about 1200 and 3000 people.
19	In case of renewal whether all the conditions stipulated N/A in the earlier sanction order have been complied with.	N / A (this is fresh proposal)
20	Alternatives examined by the user agency in case of non - site specific projects.	No
21	A certificate by the user agency that the forest land requested for diversion for non - forestry purpose is bare minimum.	As per Annexure -10
22	Any scope of saving tree growth while ensuring that the purpose for which the forest land is being diverted is also not adversely affected.	Yes, not adversely affected.
23	Any other issued of significance	No
24	Specific recommendation of the DFO with reason for approval of the project.	<p>Recommended for diversion of 0.9689 ha. Demanded Forest area.</p> <ul style="list-style-type: none"> - The proposed pipelines will be laid through underground tunnel at an approximate depth of 15 mtr. in order to protect sand dunes and Forest. - Other demand is for passage i.e. route for movement for men, material and equipment through treeless riverbed. So, no tree felling or cutting for all this demanded Forest land.

Date:- 29 / 11 / 2021
Place:- Bhuj - Kutch


 (Tushar B. Patel)
 Dy. Conservator of Forests
 Kutch West Division, Bhuj

ક્રમાંક: બ/જમન/ટે.૧૨/૩૮૫૦ /૨૦૨૧-૨૨
 મુખ્ય વન સંરક્ષકશ્રીની કચેરી,
 કચ્છ વન વર્તુળ, ભુજ
 ભુજ, તા. ૧૨/૦૧/૨૦૨૨

વિષય :- Diversion of 0.9689 ha. Forest land for laying part of seawater intake and effluent disposal pipelines and passage related construction for equipment movement for Greenfield Chemical complex at Village: Bada of Taluka Mandvi in favour of GHCL Limited, Ahmedabad.
 Online Proposal No. FP/GJ/Others/147527/2021

સંદર્ભ :- (૧) તેઓની કચેરીના પત્રાંક: અ/જમન/૧૦/૧૨૨૬-૨૮ તા. ૨૮/૧૨/૨૦૨૧

નાયબ વન સંરક્ષકશ્રી, કચ્છ પશ્ચિમ વન વિભાગ, ભુજને ઉપરોક્ત વિષય અન્વયે જણાવવાનું કે, તેઓના દ્વારા સંદર્ભ દર્શિત પત્રથી અરજદારશ્રી જી.એચ.સી.એલ, અમદાવાદની માંડવી તાલુકાના બાડા ગામમાં આવેલ વન વિસ્તારમાંથી ટનલ બનાવી તેમાંથી પાણીની લાઇન પસાર કરવા તેમજ માલ સામાનના હેરફેર માટે પેસેજ બનાવવા માટેની વન સંરક્ષણ ધારા-૧૯૮૦ હેઠળની દરખાસત અત્રે સાદર કરેલ છે. જેની ચકાસણી કરતા નિચે મુજબની સ્પષ્ટતાની જરૂરીયાત જણાઈ આવેલ છે.

(૧) અરજદારશ્રીના માંગણીવાળા વિસ્તારમાં કે તેની આસપાસ દરીયાઈ કાયબા (સી-ટર્ટલ)નું વસવાટ આવેલ છે કે કેમ? તેની વિગતો જણાવવી અને ભુતકાળમાં કોઈ વસવાટ નોંધાયેલ હોય તો દરીયાઈ કાયબાના કન્ઝર્વેશન માટે કોઈ સ્ટડી રીપોર્ટ/ કન્ઝર્વેશન પ્લાન બનાવવાની જરૂરીયાત છે કે કેમ? તે બાબતને અનુલક્ષીને તેઓનો સ્પષ્ટ અભિપ્રાય સાદર કરવા વિનંતી છે.

બિડાણ : ઉપર મુજબ

પ્રતિ,
 નાયબ વન સંરક્ષકશ્રી,
 કચ્છ પશ્ચિમ વન વિભાગ, ભુજ



A. Kaur
 મુખ્ય વન સંરક્ષક
 કચ્છ વન વર્તુળ, ભુજ

7.11
 12/01

Sr. No.: B/JMN/Te.12/3850 /2021-22

Office of the Chief Conservator of Forests,

Kutch Forest Circle, Bhuj,

Bhuj, Date: 11/01/2022

Subject:- Diversion of 0.9689 hectare of Forest land for laying part of Seawater intake and effluent disposal pipelines and passage for related construction equipment movement for Greenfield Chemical Complex at Village: Bada of Taluka Mandvi in favour of GHCL Limited, Ahmedabad.

Online Proposal No. FP/GJ/Others/147527/2021

Reference :- (1) Letter from his office No.: A/JMN/10/1226-28 dt. 29/12/2021

To inform the Deputy Conservator of Forests, Kutch West Forest Division, Bhuj under the above subject that, vide the letter referred to by him, the applicant, GHCL, Ahmedabad, has submitted a proposal under the Forest Conservation Act-1980 for construction of tunnel in forest area at Bada village of Mandvi taluka and passing of water lines through it as well as for construction of road for movement of goods. After examination of which, the following clarifications are found necessary.

- (1) Are sea turtles (sea turtles) present in or around the area claimed by the applicant or not? Please give details and if any habitat has been recorded in the past, is there a need to prepare a study report/conservation plan for the conservation of sea turtles? I request you to kindly consider their clear view on the matter.

Enclosure: As above

Chief Conservator of Forests
Kutch Forest Circle, Bhuj

To,
Deputy Conservator of Forests,
Kutch West Forest Division, Bhuj

નાયબ વન સંરક્ષકશ્રીની કચેરી,
કચ્છ પશ્ચિમ વન વિભાગ,
અરિહંતનગર રોડ, ભુજ.
ફોન નં.-૦૨૮૩૨ ૨૩૧૫૦૦
e-mail: dcfwest@gmail.com
તા. ૨/૦૧/૨૦૨૨.

પ્રતિ,
મુખ્ય વન સંરક્ષકશ્રી,
કચ્છ વન વર્તુળ, ભુજ.

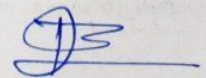
વિષય:- Diversion of 0.9689 hectare of Forest land for laying part of Seawater intake and effluent disposal pipelines and passage for related construction equipment movement.
(Proposed diversion area: 0.9689 ha.)

- સંદર્ભ:-**
૧. ઓનલાઈન પ્રપોઝલ નં.FP/GJ/Others/147527/2020, Dt-21/09/2021.
 ૨. ચીફ ઓપરેટીંગ ઓફીસરશ્રી, જી.એચ.સી.એલ.લીમીટેડ, અમદાવાદના પત્ર નં.GHCL/AHD/FOREST/VND/21-22/01, Dt.04/10/2021 વાળી દરખાસ્ત.
 ૩. અત્રેના પત્ર નં.અ/જમન/ટિ.૧૧/૧૧૨૩-૨૪/૨૦૨૧-૨૨, તા.૨૭/૧૨/૨૦૨૧
 ૪. આપશ્રીના પત્ર નં.બ/જમન/ટિ.૧૨/૩૮૫૦/૨૦૨૧-૨૨, તા.૧૧/૦૧/૨૦૨૨

સાદર નિવેદન કે, અત્રેના વન વિભાગ હેઠળના માંડવી તાલુકાના મોજે: બાડા ગામે આવેલ વન વિસ્તારમાં ઉપરોક્ત વિષયોન્વયેની બિન-જંગલકીય કામગીરી કરવા માટે ચીફ ઓપરેટીંગ ઓફીસરશ્રી, જી.એચ.સી.એલ.લીમીટેડ, અમદાવાદ દ્વારા સરકારશ્રીમાંથી પૂર્વ મંજુરી મેળવવા માટે વન સંરક્ષક ધારા-૧૯૮૦ અન્વયેની દરખાસ્ત સંદર્ભ-૧ થી ઓનલાઈન વેબ પોર્ટલ ઉપર તથા સંદર્ભ-૨ થી હાર્ડકોપીમાં અત્રેની કચરીએ રજુ કરેલ છે. જેને અત્રેથી જરુરી કાર્યવાહી કરી મંજુરી આપવાની ભલામણ સહ નિયત નમુનાની દરખાસ્તની પ્રત-૫ માં અત્રેના સંદર્ભપત્ર-૩ થી સાદર કરવામાં આવેલ હતી. જે અન્વયે આપશ્રીના સંદર્ભપત્ર-૪ થી સવાલવાળી દરખાસ્તના માંગણીવાળા વિસ્તારમાં કે તેની આસપાસના વિસ્તારમાં દરીયાઈ કાચબાના કન્ઝર્વેશન પ્લાન/ સ્ટડી રીપોર્ટ બાબતે અત્રેનો અભિપ્રાય મંગાવેલ છે.

સબબ જણાવવાનું કે દરીયાઈ કાચબાના વસવાટ/ કન્ઝર્વેશન પ્લાન/ સ્ટડી રીપોર્ટ પ્યાતનામ/ સરકારમાન્ય સંસ્થા દ્વારા કરાવવા માટે અત્રેથી યુ/એ.ને જરુરી લખાણ કરી વિગતો મંગાવવામાં આવી રહેલ છે. તેમજ અત્રેના સંદર્ભપત્ર-૩ થી સાદર કરવામાં આવેલ સવાલવાળી દરખાસ્તના એને.૩ પાર્ટ-૨ (રીકમાન્ડેશન) માં દરીયાઈ કાચબાના કન્ઝર્વેશન પ્લાન/ સ્ટડી રીપોર્ટ બાબતેની શરતોનો ઉમેરો કરી આ સાથે એને.૩ પાર્ટ-૨ ની પ્રત-૫ સામેલ રાખી સાદર કરવામાં આવે છે. તેમજ અત્રેના સંદર્ભ-૩ થી દરખાસ્તમાં સામેલ રાખી સાદર કરેલ એને.૩ પાર્ટ-૨ ને રદ્દ ગણવા વિનંતી છે.

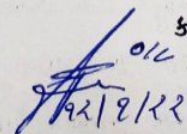
બિડાણ:- ઉપર મુજબ

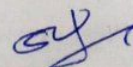


(તુષાર બી. પટેલ)

નાયબ વન સંરક્ષક

કચ્છ પશ્ચિમ વન વિભાગ, ભુજ





No.: A/JMN/te.11/1227/2020-21

Deputy Conservator of Forest office,

Kutch West Forest Department,

Arihantnagar Road, Bhuj.

Phone No.-02832 231500

E-mail: dcfwest@gmail.com

Date: 12/01/2022

To,

Chief Conservator of Forest

Kutch Forest Circle, Bhuj

Subject: - Diversion of 0.9689 ha. Forest land for laying part of seawater intake and effluent disposal pipelines and passage for related construction equipment

(Proposed diversion area: 0.9689 ha.)

Reference: - 1. Online proposal no. FP/GJ/Others/147527/2020, Dt.-21/09/2021

2. Chief Operating Officer, GHCL Limited, Ahmedabad Letter no. GHCL/AHD/FOREST/VND/21-22/01, Dt. 04/10/2021 proposal.

3. From our letter no. A/JMN/te.11/1123-24/2021-22, Dt. 27/12/2021

4. Yours letter no. B/JMN/te.12/3850/2021-22, Dt. 11/01/2022

Respectful submission that, in the forest area located at Moje: Bada village of Mandvi taluka under this Forest Division, respect to the above subject the Chief Operating Officer, GHCL Limited, Ahmedabad has submitted a proposal under the Forest Conservation Act-1980 to obtain prior approval from the Government for carrying out non-forestry activities. The proposal has been submitted online on the web portal vide reference-1 and in hard copy vide reference-2 presented to this office. Necessary action was taken by this office, and the proposal in the prescribed format, 5-copy, was submitted with a recommendation via this office's Reference Letter-3. Accordingly vide your reference-4 letter, opinion has been sought regarding the conservation plan/study report of sea turtles in the demanded area or its surrounding areas.

This is to inform that for carrying out the Sea Turtle Habitat/Conservation Plan/Study Report through a government-approved reputed institution, the U/A is being asked to submit the

necessary documents and details. Similarly, in reference letter-3, the conditions relating to the sea turtle conservation plan/study report, which were added in the queried application, have been included in Annexure-3 Part-2. Along with this, a copy of Annexure-3 Part-2 (5-copy) is enclosed and submitted. Also, it is requested to cancel Annexure-3 Part-2, which was submitted/placed in the application as per Reference letter-3.

Enclosure: As per above

(Tushar B. Patel)

Deputy Conservator of Forest

Kutch West Forest Dept, Bhuj

PART - II

(To be filled by the concerned Deputy Conservator of Forests)

State Serial No. of Proposal: (FP/GJ/Others/147527/2021)

7.	Location of the Project/Scheme	:: Forest land for laying part of Seawater intake and effluent disposal pipelines and passage for related construction equipment movement in Village: Bada, Taluka-Mandvi of Dist.Kutch. (GHCL Ltd.)
(i)	State/Union Territory	Gujarat State
(ii)	District	Kutch
(iii)	Forest Division	Kutch West Forest Division, Bhuj
(iv)	Area of forest land proposed for diversion (in ha)	0.9689 ha.
(v)	Legal Status of Forest	UF (Unclassed Forest)
(vi)	Density of vegetation	7.5
(vii)	Species-wise (scientific names) and diameter class wise enumeration of trees (to be enclosed. In case of irrigation/hydel projects enumeration at FRI...1, FRI...2 meter also to be enclosed).	Attached herewith as per Annexure -16
(viii)	Brief note on vulnerability of the forest area to erosion	Area is less vulnerable to erosion.
(ix)	Approximate distance of proposed site for diversion from boundary of forest.	Sea water intake and effluent disposal pipelines and passage passing through the forest area.
(x)	Whether forms part of National Park, Wildlife sanctuary, biosphere reserve, tiger reserve, elephant corridor, etc. (If so, the details of the area and comments of the Chief Wildlife Warden to be annexed).	No
(xi)	Whether any rare/endangered/unique species of flora and fauna found in the area -- if so details thereof.	No
(xii)	Whether any protected archaeological / heritage site / defence establishment or any other important monument is located in the area. If so, the details thereof with NOC from Competent Authority, if required.	No
8.	Whether the requirement of forest land as proposed by the user agency in col.2 of part-I is unavoidable and barest minimum for the project. If no, recommended area item wise with details of alternatives examined.	Yes
9.	Whether any work in violation of the act has been carried out (Yes/No). If yes, details of the same including period of work done, action taken on erring officials. Whether work in violation is still in progress?	No
10.	Details of compensatory afforestation scheme	
(i)	Details of non-forest area / degraded forest area identified for compensatory afforestation, its distance from adjoining forest, number of patches, size of each patch.	Attached herewith Map of CA land as per Annexure -18

(ii)	Map showing non-forest / degraded forest area identified for compensatory afforestation and adjoining forest boundaries.	Attached herewith as per Annexure -18
(iii)	Detailed compensatory afforestation scheme including species to be planted, implementing agency, time schedule, cost structure, etc.	Attached herewith as per Annexure -19
(iv)	Total financial outlay for compensatory afforestation scheme.	Attached herewith as per Annexure -19
(v)	Certificate from Competent Authority regarding suitability of area identified for compensatory afforestation and from management point of view. (To be signed by the concerned Deputy Conservator of Forests).	Attached herewith as per Annexure -20 & 21
11.	Site inspection report of the DCF (to be enclosed) especially highlighting facts asked in col.7 (xi,xii), 8 and 9 above.	Attached herewith as per Annexure -17
12.	Division / District Profile:	Covering an area of 45,652 km ² , it is the largest district of India. The population of Kutch is 21 Lacs, literacy rate is 59.79%
(i)	Geographical area of the district	45,652 km ²
(ii)	Forest area of the division	2186.0292 km ²
(iii)	Total forest area diverted since 1980 with number of cases.	230.877 ha. No. of cases - 11
(iv)	Total compensatory afforestation stipulated in the district/division since 1980 on. a) Forest land including penal compensatory afforestation. b) Non - forest land.	(a) 860.48 ha. (b) 18721.87 ha.
(v)	Progress of compensatory afforestation as on (date) 2020-21 on a) Forest land b) Non-forest land	(a) 702.10 ha. (b) 18721.87 ha.
13.	Specific recommendations of the DCF for acceptance or otherwise of the proposal with reasons	Recommended for diversion of 0.9689 ha. Demanded Forest land as per below conditions. 1. Study/Assessment of Sea Turtle in 10 km surrounding the project area. 2. Preparation and implementation of a Holistic Conservation plan for mitigation of any negative effects to the Sea Turtle.



(Tushar B. Patel)

Dy. Conservator of Forests
Kutch West Division, Bhuj

Date:- / 12 /2021
Place:- Bhuj – Kutch

PART – III

Diversion of 0.9689 ha. Forest land for laying part of seawater intake and effluent disposal pipelines and passage related construction for equipment movement for Greenfield Chemical complex at Village: Bada of Taluka Mandvi in favour of GHCL Limited, Ahmedabad.
Online Proposal No. FP/GJ/Others/147527/2021

(To be filed by concerned Chief Conservator of Forests)

14	Whether site, Where the forest land involved is located has been inspected by concerned Chief Conservator of Forests (yes/no). If yes the date of inspection and observation made in from of inspection note to be enclosed.	NO.
15	Whether the concerned Chief Conservator of Forests agree with information given in part-II and the recommendations of Deputy Conservator of Forests.	Yes.
16	Specific recommendation of concerned Chief Conservator of Forests for acceptance or otherwise of the proposal with detailed reasons.	Recommended for diversion of 0.9689 ha. Forest land as per below condition. 1.Preparation and implementation of a Holistic Conservation Plan for mitigation of any negative effects to the Sea Turtle .

Date : 28/01/2022

Place : Bhuj

A. Karn

(Anita Karn)

Chief Conservator of Forest
Kutch Forest Circle, Bhuj

ક્રમાંક: અ/જમન/ટે.૧૨/ ૨૮૭૮-૨૧૦ /૨૦૨૧-૨૨
 મુખ્ય વન સંરક્ષકશ્રીની કચેરી,
 કચ્છ વન વર્તુળ, ભુજ
 ભુજ, તા. ૨૮/૦૧/૨૦૨૨

પ્રતિ,
 અધિક અગ્ર મુખ્ય વન સંરક્ષકશ્રી,
 જમીન,
 ગુજરાત રાજ્ય, ગાંધીનગર.

વિષય :- Diversion of 0.9689 ha. Forest land for laying part of seawater intake and effluent disposal pipelines and passage related construction for equipment movement for Greenfield Chemical complex at Village: Bada of Taluka Mandvi in favour of GHCL Limited, Ahmedabad.

Online Proposal No. FP/GJ/Others/147527/2021

સંદર્ભ:- (૧) ચીફ ઓપરેટીંગ ઓફીસરશ્રી, જી.એચ.સી.એલ.લી., અમદાવાદના પત્રાંક: GHCL/AHD/FOREST/VND/21-22/01 Dt.04/10/2021

સાદર નિવેદન કે, નાયબ વન સંરક્ષકશ્રી કચ્છ પશ્ચિમ વન વિભાગ, ભુજના કાર્યક્ષેત્ર હેઠળના માંડવી તાલુકાના મોજે: બાડા ગામમાં આવેલ અનકલાસ ફોરેસ્ટ વન વિસ્તારમાંથી ટનલ બનાવી પાઇપ લાઇન નાખવા તેમજ પેસેજ રૂટ બનાવવા માટે સંદર્ભ દર્શિત પત્રથી ૦.૯૬૮૯ હે.ની વન સંરક્ષણ ધારા-૧૯૮૦ હેઠળની દરખાસ્તની હાર્ડ કોપી વિભાગીય કચેરીએ સબમીટ કરેલ છે. જે અંગે નાયબ વન સંરક્ષકશ્રીએ ભલામણ સાથે દરખાસ્ત અત્રે સાદર કરેલ છે. જે દરખાસ્તની ટુંકી વિગત નિચે મુજબ છે.

યુઝર એજન્સી :- ચીફ ઓપરેટીંગ ઓફીસરશ્રી, જી.એચ.સી.એલ.લી., અમદાવાદ

વિસ્તારની માંગણી: ૦.૯૬૮૯ હે.

ક્રમ	વન વિસ્તારનું નામ	તાલુકો	સર્વે નંબર	અસરમાં જતો વિસ્તાર હે.
૧	બાડા અનકલાસ ફોરેસ્ટ (એનેક્ષર-૭ મુજબ)	માંડવી	૫૨૬/પૈકી	૦.૯૬૮૯

કાયદાકીય સ્થિતિ: માંગણીવાળો વિસ્તાર કલેક્ટરશ્રી, કચ્છ-ભુજના પત્ર ક્રમાંક : રેલ/લેન્ડ/વશી/૧૯૨૯/૬૬ તા. ૨૩-૨૬/૦૭/૧૯૬૬ કચ્છ પશ્ચિમ વન વિભાગ, ભુજને ફાળવવામાં આવેલ છે.

કાપવાના થતા વૃક્ષો: યુઝર એજન્સી દ્વારા માંગણીવાળા વિસ્તારમાં જમીનથી અંદાજે ૧૫ મી. ઉંડાઈએ ટનલ બનાવી પાઇપલાઇન પસાર કરવાની થતી હોય તથા મુવમેન્ટ માટેનો પેસેજ બનાવવા માટેના વિસ્તારમાં કોઈ વૃક્ષો આવેલા ન હોવાથી વૃક્ષો કાપવાના થતા નથી.

વ.સં.ધા.ભંગ : નાયબ વન સંરક્ષકશ્રીના અહેવાલ મુજબ યુઝર એજન્સીએ વન સંરક્ષણ ધારાનો ભંગ કરેલ નથી.

વળતર વનીકરણ: ડાયવર્ટ થતા ૦.૯૬૮૯ હે. વિસ્તારની સામે નાયબ વન સંરક્ષકશ્રીએ માંડવી તાલુકાના મોજે: ધોકડા ગામના વન વિસ્તારના સર્વે નંબર ૨૨૯/પૈકીમાં ૨.૦૦ હે. વિસ્તાર માટે ડબલ ડીગ્રેડેડ વળતર વનીકરણની સ્કીમ બનાવેલ છે. જે દરખાસ્તમાં સામેલ છે.

બાંહેધરી પત્ર: યુઝર એજન્સીએ એન.પી.વી. અને સી.એ.ની રકમ ભરપાઈ કરવા અંગેની સંમતિ આપેલ છે.

રક્ષિત વિસ્તાર: માંગણીવાળો ૦.૯૬૮૯ હે. વાળો વિસ્તાર ઘોરાડ અભયારણ્યથી ૫૦.૬૦ કિ.મી. તથા તેના ઇકો સેન્સીટીવ ઝોનથી ૨૮.૩૫ કિ.મી. દુર છે.

એફ.આર.એ.: યુઝર એજન્સીએ ફોરેસ્ટ રાઇટ એક્ટ-૨૦૦૬ અંગેનું કલેક્ટરશ્રીનું પ્રમાણપત્ર મેળવવા માટે અરજી કરેલ છે. જે મળ્યેથી અલાયદા સાદર કરવામાં આવશે.

પ્રસ્તુત દરખાસ્ત માટે યુઝર એજન્સીએ રજીસ્ટ્રેશન ફી રૂ.૫૦૦૦/- તેમજ પ્રોસેસીંગ ફી રૂ.૨૪૦૦/- એમ કુલ રૂ.૭૪,૦૦/- એ ચલણથી ફોરેસ્ટ રેમીટન્સ ૮૭૮૨ માં જમા કરાવેલ છે. જે ચલણની નકલ આ સાથે સામેલ છે.

વિશેષમાં જણાવવાનું કે, યુઝર એજન્સીએ દરીયાઈ કાયબા અંગે સ્ટડી રીપોર્ટ કરાવેલ છે. જે દરખાસ્તમાં સામેલ છે. સદરહુ પ્રોજેક્ટથી કાયબાની જીવનશૈલી પર કોઈ અસર ન થાય તે માટે સરકાર માન્ય એક્સપર્ટ પાસેથી કન્ઝર્વેશન પ્લાન બનાવી અને તેના સચોટ અમલીકરણની શરતે દરખાસ્ત ૪(ચાર) પ્રતમાં ભલામણ સહ સાદર કરવામાં આવે છે. જે વિદીત થવા વિનંતી છે.

બિડાણ:ઉપર મુજબ



A. Kaur
(અનિતા કૌર)
મુખ્ય વન સંરક્ષક
કચ્છ વન વર્તુળ, ભુજ

નકલ રવાના: નાયબ વન સંરક્ષકશ્રી, કચ્છ પશ્ચિમ વન વિભાગ, ભુજ તરફ તેઓના પત્રાંક: અ/જમન/ટિ.૧૧/૧૧૨૩-૨૪ તા.૨૭/૧૨/૨૦૨૧, અ/જમન/ટિ.૧૧/૧૨૨૭ તા.૧૨/૧/૨૦૨૨ તથા અ/જમન/ટિ.૧૧/૧૨૪૨ તા.૨૪/૦૧/૨૦૨૨ અન્વયે જણ સારું.

Serial No.: A/JMN/TE.12/1949-50/2021-22

Office of the Chief Conservator of Forests,

Kutch Forest Circle, Bhuj

Bhuj, Date: 28/01/2022

To,

Additional Principal Chief Conservator of Forests,

Land,

Gujarat State, Gandhinagar.

Subject: Diversion of 0.9689 ha. Forest land for laying part of seawater intake and effluent disposal pipelines and passage related construction for equipment movement for Greenfield Chemical complex at Village: Bada of Taluka Mandvi in favour of GHCL Limited, Ahmedabad. Online Proposal No. FP/GJ/Others/147527/2021

Reference:-(1) Chief Operating Officer, GHCL Ltd., Ahmedabad's letter no.: GHCL/AHD/FOREST/VND/21-22/01 Dt. 04/10/2021

Respectful Submission that, A hard copy of the proposal under the Forest Conservation Act-1980 for 0.9689 ha. of unclassified forest area at Moje: Bada village in Mandvi Taluka, under the jurisdiction of the Deputy Conservator of Forests, Kutch West Forest Division, Bhuj, for laying pipelines by constructing a tunnel and for creating a passage route has been submitted to the divisional office vide the referenced letter. Regarding this, the Deputy Conservator of Forests has submitted the proposal here with recommendations. A brief detail of the proposal is as follows:

User Agency: Chief Operating Officer, GHCL Ltd., Ahmedabad

Area Demanded: 0.9689 ha.

Sr. No.	Forest area name	Taluka	Survey No.	Area affected (Ha)
1	Bada Unclass forest (As per Annexure – 7)	Mandvi	526 / Paiki	0.9689

Legal Status: The demanded area has been allotted to the Kutch West Forest Division, Bhuj, vide Collector, Kutch-Bhuj's letter no.: Rev/land/Vashi/1929/66 dated 23-26/07/1966.

Trees proposed to be cut: As the user agency has to pass pipelines by constructing a tunnel at an approximate depth of 15 m from the ground in the demanded area, and there are no trees in the area for the movement passage, no trees need to be cut.

FCA Violation: According to the report of The Deputy Conservator of Forests, the user agency has not violated The Forest Conservation Act.

Compensatory Afforestation: For the diverted area of 0.9689 ha, the Deputy Conservator of Forests has prepared a double degraded compensatory afforestation scheme for 2.00 ha in the forest area of Mandvi Taluka, Moje Dhokda village, Survey No. 229/Paiki, which is included in the proposal.

Undertaking letter: The user agency has given consent to pay the amount of NPV and CA.

Protected Area: The demanded area of 0.9689Ha, is 50.60 km away from the GIB Sanctuary and 28.35 km away from its Eco Sensitive Zone.

F.R.A.: The user agency has applied to get the Collector's certificate regarding the Forest Rights Act-2006. Which will be submitted separately when received.

For the present proposal, the user agency has deposited a total of ₹7400/- including registration fee of ₹5000/- and processing fee of ₹2400/- through e-challan in Forest Remittance 8782. A copy of the same challan is attached herewith.

Furthermore, it is stated that, the user agency has conducted a study report for sea turtles. Which is included in the proposal. To ensure that the lifestyle of turtles is not affected by the nearby project, The proposal is submitted in 4 (four) copies with a recommendation on the condition that a conservation plan is prepared by a government-approved expert and accurately implemented. This is for your information.

Attachments: As above

(Anita Karn)

Chief Conservator of Forests

Kutch Forest Circle, Bhuj

Copy to: The Deputy Conservator of Forests, Kutch West Forest Division, Bhuj, for their information pursuant to their letters no. A/JMN/Te. 11/1123-24 dated 27/12/2021, A/JMN/Te.11/1227 dated: 12/1/2022 and A/JMN/Te.11/1242 dated 24/01/2022.

PART-IV

File No. FCA-10-12/2021-22

Subject: Diversion of 0.9689 Ha. Forest land for laying part of seawater and effluent disposal pipelines and passage related construction for equipment movement for Greenfield Chemical Complex at Village: Bada of Taluka Mandvi in favour of GHCL Limited, Ahmedabad.

1	Detailed Opinion and specific Recommendation of the State Forest Department for acceptance otherwise of the proposal with remarks. (While giving opinion , the adverse comments made by conservator of Forest of Dy. Conservator of forest should be categorically and critically commented upon)	~	Recommended for Sanction <i>dm</i> (Dr. Jaipal Singh) Nodal officer for Forest Conservation Act, Gujarat State, Gandhinagar
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Date: 31 /01/2022

Place: Gandhinagar

PART-V

(To be filled in by the Secretary in charge of Forest Department or by any other authorized officer of the State Government not below the rank of an Under Secretary)

State Government File No : FED/FLP/e-file/6/2022/1377/F

Subject : Diversion of **0.9689 ha.** Un-Class Forest land for laying part of Seawater intake and effluent disposal pipeline and passage for related construction equipment movement in Kachchh District in favour of Chief Operating Officer, GHCL Ltd, Ahmedabad.

Description	Comments
<p>Recommendation of the State Government :</p> <p>(Adverse comments made by any officer or authority in Part-II or Part-III or Part-IV above should be specified commended upon)</p>	<p>Recommended</p> <p><i>Prasun Patel</i></p> <p>(Prasun Patel) Under Secretary Forest & Environment Deptt. Govt. of Gujarat Sachivalaya, Gandhinagar</p>

Date : 16/05/2023

Place : **GANDHINAGAR**



ક્રમાંક:બ/જમન/ટી.૧૧/૨૩૮/૨૩-૨૪
 નાયબ વન સંરક્ષકશ્રીની કચેરી,
 કચ્છ પશ્ચિમ વન વિભાગ,
 અરિહંતનગર રોડ, ભુજ.
 તા. ૧૦/૧૦/૨૦૨૩.

પ્રતિ,
 ચીફ ઓપરેટીંગ ઓફિસર,
 જી.એચ.સી.એલ.લીમીટેડ,
 જી.એચ.સી.એલ. હાઈવે, સ્વસ્તિક સોસાયટી,
 પંજાબી હોલ સામે, નવરંગપુરા, અમદાવાદ,
 ગુજરાત-૩૮૦ ૦૦૯

વિષય:- Diversion of 0.9689 hectare of Forest land for laying part of Seawater intake and effluent disposal pipelines and passage for related construction equipment movement in Kachchh District in favour of Chief Operating Officer, GHCL Ltd. Ahmedabad.

- સંદર્ભ:-**
૧. ભારત સરકાર, પર્યાવરણ વન અને જલવાયુ પરિવર્તન મંત્રાલય, ક્ષેત્રીય કાર્યાલય, ગાંધીનગરના પત્ર- No.6-GJB-57/2023-GNR Dt.- 18/7/2023
 ૨. અધિક અગ્ર મુખ્ય વન સંરક્ષકશ્રી, વિકાસ અને વ્યવસ્થા, ગુ.રા., ગાંધીનગરના પત્ર નં.- વમસ/૩૪/૧૧૪૫/બ/૬૭-૧૧૦/૨૦૨૩-૨૪, તા.૧૧/૪/૨૦૨૩
 ૩. ભારત સરકાર, પર્યાવરણ વન અને જલવાયુ પરિવર્તન મંત્રાલય, ફારેસ્ટ કન્ઝર્વેશન ડીવીઝન, ન્યુ દિલ્હીના પત્ર- No.5-3/2011-FC(Vol-I) Dt.- 06/01/2022.

જ્ય ભારત સાથે જણાવવાનું કે, વિષયોન્વયેની વન સંરક્ષણ ધારા-૧૯૮૦ હેક્ટરની દરખાસ્તને ભારત સરકારશ્રીના સંદર્ભપત્ર-૧ થી શરતોને આધિન સૈધ્ધાંતિક મંજૂરી મળેલ છે. જેમાં સરકારશ્રી દ્વારા મુકેલી શરતો પૈકીની શરત નં.(A) ૧ તથા (B)૩ મુજબ માંડવી તાલુકાના મોજે: ધોકડા વન વિસ્તારમાં ૨.૦૦ હે. વિસ્તારમાં વળતર વનીકરણ કરવાનું ઉલ્લેખ કરેલ છે. જે તે સમયે દરખાસ્ત ઉપલી કચેરીએ સાદર કરતી વખતે દૈનિક વેતન દર રૂ.૩૪૦.૨૦/- મુજબ રૂ.૯,૫૯,૨૯૩/-ની વળતર વનીકરણની સ્કીમ બનાવવામાં આવેલ હતી. અધિક અગ્ર મુખ્ય વન સંરક્ષકશ્રી, વિકાસ અને વ્યવસ્થા, ગુ.રા., ગાંધીનગરના સંદર્ભપત્ર-૩ થી બિન કુશળ કામદારના દૈનિક વેતન દર રૂ.૪૪૧/- નક્કી કરવામાં આવેલ છે. જે દૈનિક વેતન દરના તફાવતના કારણે ત્રિરાશી ગણતરી મુજબ વળતર વનીકરણ પેટે રૂ. રૂ.૧૨,૪૩,૫૨૮/- ભરવાના થાય છે. સૈધ્ધાંતિક મંજૂરીની શરત નંબર (A) ૨ મુજબ એન.પી.વી.ના સંદર્ભ-૩ મુજબ ઇકો ક્લાસ-IV ખુબ ગીચના પ્રતિ હેક્ટરના રૂ.૯,૫૭,૭૮૦/- લેખે ડાયવર્ટ થતા વિસ્તાર ૦.૯૬૮૯ હે. માટે રૂ.૯,૨૭,૯૯૩/- ભરવાના થાય છે. આમ, યુજર એજન્સીએ એન.પી.વી. તેમજ વળતર વનીકરણ પેટે કુલ રૂ.૨૧,૭૧,૫૨૧/- (અંકે રૂપિયા એકવીસ લાખ એકોતેર હજાર પાંચ સો એકવીસ પુરા) આ સાથે સામેલ ડીમાન્ડ નોટ મુજબ ઓનલાઈન વેબ-પોર્ટલ પર ભરપાઈ કરી, રકમ ભરપાઈ કર્યા અંગેની પ્રમાણીત પહોચ અત્રેની કચેરીએ પાંચ પ્રતમાં રજૂ કરવા વિનંતી છે.

આમ, આ સૈધ્ધાંતિક મંજૂરીની શરતોનો મુદાસર પૂર્તતા અહેવાલ જરૂરી પ્રમાણપત્રો/બાંહેધરીપત્ર સાથે અત્રેને દીન-૧૫ માં મોકલી આપશો તેમજ શરત નં.(૨૦) મુજબ આપશ્રીએ "કમ્પ્લાયન્સ રીપોર્ટ" પરીવેશ પોર્ટલ પર ઓનલાઈન અપલોડ કરવા વિનંતી છે.

બિડાણ : ઉપર મુજબ

(નાય.એસ.ઝાલા)
 નાયબ વન સંરક્ષક
 કચ્છ પશ્ચિમ વન વિભાગ, ભુજ

નકલ સાદર રવાના:- મુખ્ય વન સંરક્ષકશ્રી, કચ્છ વન વર્તુળ, ભુજ તરફ જાણ સારું.

Number: B/Jaman/Te. 11/239-40/23-24)
Office of the Deputy Conservator of Forests,
Kachchh West Forest Division, Arihantnagar
Road, Bhuj.
Date: 04/10/2023.

To,
Chief Operating Officer,
GHCL Limited,
GHCL House, Swastik Society,
Opp. Punjabi Hall, Navrangpura, Ahmedabad,
Gujarat-380 009

Subject: Diversion of 0.9689 hectare of Forest land for laying part of Seawater intake and effluent disposal pipelines and passage for related construction equipment movement in Kachchh District in favour of Chief Operating Officer, GHCL Ltd. Ahmedabad.

Reference:

1. Government of India, Ministry of Environment, Forest and Climate Change, Regional Office, Gandhinagar's letter - No. 6-GJB-57/2023-GNR Dt. - 18/7/2023
2. Additional Principal Chief Conservator of Forests, Development and Management, Govt. of Gujarat, Gandhinagar's letter no. - Vamas/34/1145/B/67-110/2023-24, Dt. 11/4/2023
3. Government of India, Ministry of Environment, Forest and Climate Change, Forest Conservation Division, New Delhi's letter - No. 5-3/2011-FC(Vol-I) Dt. - 06/01/2022.

Jai Bharat, this is to inform you that the proposal under the Forest Conservation Act-1980 regarding the subject has received in-principle approval from the Government of India vide reference letter-1, subject to certain conditions. Among the conditions laid down by the government, as per condition no. (A) 1 and (B) 3, compensatory afforestation is to be done in 2.00 ha. area in Moje: Dhokda forest area of Mandvi taluka. At that time, while submitting the proposal to the higher office, a compensatory afforestation scheme of Rs. 9,59,293/- was prepared as per the daily wage rate of Rs. 340.20/-. The daily wage rate for unskilled workers has been fixed at Rs. 441/- by the Additional Principal Chief Conservator of Forests, Development and Management, Gujarat State, Gandhinagar vide reference letter-3. Due to the difference in the daily wage rate, according to the rule of three calculations, Rs. 12,43,528/- is required to be paid for compensatory afforestation. As per condition number (A) 2 of the in-principle approval, as per reference-3 of NPV, Rs. 9,57,780/- per hectare for Eco Class-IV very dense forest for the diverted area of 0.9689 ha. amounts to Rs. 9,27,993/-. Thus, the user agency is requested to pay a total of Rs. 21,71,521/- (Rupees twenty-one lakh seventy-one thousand five hundred twenty-one only) for NPV and compensatory afforestation online on the web-portal as per the demand note enclosed herewith, and submit the certified receipt of payment to this office in five copies.

Thus, the point-wise compliance report of the conditions of this in-principle approval, along with the necessary certificates/undertakings, may be sent here within 15 days, and as per condition no. (20), you are requested to upload the "Compliance Report" online on the Parivesh portal.

Enclosure: As above

(Y.S. Zala)
Deputy Conservator of Forest
Kutch West Forest Division, Bhuj

Copy forwarded to: Chief conservator of forest, Kutch forest circle, Bhuj for information.

GHCL Limited

Date: 07/11/2023

To,
The Deputy Conservator of Forests,
Kutch West Forest Division,
Kutch, Gujarat.

Sub.: Diversion of 0.9689 hectare of Forest Land for Seawater intake & effluent disposal pipelines and passage for equipment movement for Greenfield Chemical complex at Village : Bada of Taluka Mandavi, District Kutch.
Ref.: In-Principle Approval (Stage-1) vide letter no. FC-6/GIB-57/2023-GNR dated 18/07/2023 from Ministry of Environment, Forest and Climate Change, Regional Office, Gandhinagar.

Dear Sir,

At the outset, we would like to thank you for your kind support and guidance rendered to us till date.

Ministry of Environment, Forest and Climate Change, Regional Office, Gandhinagar has accorded In-Principle approval vide letter no. FC-6/GIB-57/2023-GNR dated 18/07/2023 for diversion of 0.9689 Ha of forest land for Seawater intake & effluent disposal pipelines and passage for equipment movement for Greenfield Chemical complex at Village: Bada of Taluka Mandavi, District Kutch.

Now, as directed by Ministry of Environment, Forest and Climate Change, Regional Office, Gandhinagar, we are submitting the compliance report against all the conditions stipulated in the said In-Principle approval as below:

A: Conditions which need to be complied prior to handing over of forest land by the State Forest Department.		
Sr. No.	Stipulated Condition	Compliance
i.	The cost of compensatory afforestation at the prevailing wage rates as per compensatory afforestation scheme and the cost of survey, demarcation and erection of permanent pillars if required on the CA land shall be deposited in advance with the Forest Department by the project authority. The CA will be maintained for 10 years. The scheme may include appropriate provision for anticipated cost increase for works scheduled for subsequent years.	Complied. The cost of Compensatory Afforestation of Rs.12,43,528 has been deposited to State CAMPA on 11th October 2023 having UTR No. SBINR12023101177313250.

GHCL House, Swastik Society, Opp. Punjabi Hall, Navrangpura, Ahmedabad, Gujarat-380009, India Ph. : +91-079-26434100
CIN : L24100GJ1983PLC006513, E-mail : ghclinfo@ghcl.co.in, Website : www.ghcl.co.in

Head Office : GHCL House, B - 38, Institutional Area, Sector - 1, Noida, Uttar Pradesh - 201301, India. Ph. : +91-120-2535335, 3358000, Fax : +91-120-2535209



Sr. No.	Stipulated Condition	Compliance
ii.	The State Government shall charge the Net Present Value (NPV) for the 0.9689 ha forest area to be diverted under this proposal from the User Agency as per the orders of the Hon'ble Supreme Court of India dated 30/10/2002, 01/08/2003, 28/03/2008, 24/04/2008 and 09/05/2008 in IA No. 566 in WP (C) No. 202/1995 and as per the guidelines issued by the Ministry vide letters No. 5-1/1998-FC (P.II) dated 18/09/2003, as well as letter No. 5-2/2006-FC dated 03/10/2006 and 5-3/2007-FC dated 05/02/2009 and revision of NPV vide Ministry letter No. 5-3/2011-FC(Vol-1) dated 06.01.2022 in this regard.	Complied. The NPV amount of Rs 9,27,993 has been deposited to State CAMPA on 11th October 2023 having UTR No. SBINR12023101177313250.
iii.	Additional amount of the NPV of the diverted forest land, if any, becoming due after finalization of the same by the Hon'ble Supreme Court of India on receipt of the report from the Expert Committee, shall be charged by the State Government from the User Agency. The User Agency shall furnish an undertaking to this effect.	Undertaking for Additional NPV (if any) has been attached as Annexure-1
iv.	The complete compliance of the FRA, 2006 shall be ensured by way of prescribed certificate from the concerned District Collector.	FRA Certificate has been obtained and attached for compliance.
v.	The boundary of the diverted forest land shall be suitably demarcated on ground at the project cost, as per the direction of concerned Divisional Forest Officer.	Shall be complied. Undertaking for demarcation of forest land has been attached as Annexure-2.

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GHCL Limited

Sr. No.	Stipulated Condition	Compliance
vi.	The KML file of the area to be diverted and the CA areas shall be uploaded on the e-Green watch portal with all requisite details, before issuing working permission towards linear projects or submitting compliance report for seeking Final/Stage-II approval, as the case may be.	Complied.
vii.	All the funds received from the user agency under the project shall be transferred/ deposited to CAMPA fund only through e-portal.	All the funds (NPV,CA Scheme) has been transferred to CAMPA fund through e-portal.(Annexure-3)

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Head Office : GHCL House, B-39, Institutional Area, Sector - 1, Noida, Uttar Pradesh - 201301, India Ph. : +91-120-2535315, 3330000, Fax : +91-120-2535209



B: Conditions which needs to be strictly complied on field after handing over of forest land to the User Agency by the State Forest Department but the compliance in form of undertaking shall be submitted prior to Final/Stage-II approval:		
Sr. No.	Stipulated Condition	Compliance
i.	Legal status of the forest land shall remain unchanged.	Undertaking has been attached as Annexure-4.
ii.	Forest land will be handed over to the User Agency only after required non- forest land for the project is handed over to the User Agency.	Double degraded forest land for Compensatory afforestation has been identified by the Forest Department (2.00 ha) in Village- Dhokda, Taluka- Mandvi, District- Kutch of Gujarat.
iii.	Compensatory afforestation shall be taken up by the Forest Department over 2.00 ha degraded forest land, Village- Dhokda, Taluka- Mandvi, District- Kutch of Gujarat at the cost of the user agency. As far as possible, a mixture of local indigenous species shall be planted and mono-culture of any species may be avoided.	Noted and shall be complied.
iv.	No tree felling shall be involved in the implementation of this project.	Undertaking has been attached as Annexure-5
v.	User Agency shall obtain CRZ Clearance and Environmental Clearance as per the provisions of the Environmental (Protection) Act, 1986, if applicable.	Gujarat Coastal Zone Management Authority has recommended the CRZ Clearance on 04/08/2023 and MoM has been attached as Annexure -6.
vi.	The Pipeline shall be laid down 1.5 meter below the ground and after lying down of pipeline the ground will be leveled.	Noted and shall be complied. The Pipeline will be laid down much below 1.5 meter below the ground and after lying down of pipeline the ground will be leveled.
vii.	No damage to the flora and fauna of the adjoining area shall be caused.	Undertaking has been attached as Annexure-7.
viii.	The layout plan of the proposal shall not be changed without prior approval of Central Government.	Undertaking has been attached as Annexure-8
ix.	No labour camp shall be established on the forest land.	No labour camp will be established on the forest land. Undertaking for the same has been attached as Annexure-9.

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GHCL Limited

Sr. No.	Stipulated Condition	Compliance
X	Sufficient firewood, preferably the alternate fuel, shall be provided by the User Agency to the labourer after purchasing the same from the State Forest Department or the Forest Development Corporation or any other legal source of alternate fuel.	Shall be complied. Undertaking for the same is attached as Annexure-10
xi.	The boundary of the diverted forest land shall be suitably demarcated on ground at the project cost, as per the directions of the concerned Divisional Forest Officer.	Noted and Shall be complied.
xii.	No additional or new path will be constructed inside the forest area for transportation of construction materials for execution of the project work.	Noted and shall be complied.
xiii.	The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the user agency or the project life, whichever is less.	Noted.
xiv.	The forest land shall not be used for any purpose other than that specified in the project proposal.	Noted and shall be complied. Undertaking for the same is attached as Annexure-11
xv.	The forest land proposed to be diverted shall under no circumstances be transferred to any other agencies, department or person without prior approval of Govt. of India.	Noted and shall be complied.
xvi.	The User Agency shall submit the annual self-compliance report in respect of the above stated conditions to the State Government and Integrated Regional Office, Gandhinagar by the end of March every year.	Noted and shall be complied.

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Sr. No.	Stipulated Condition	Compliance
xvii.	The User Agency shall comply with all the provisions of the all Acts, Rules, Regulations, Guidelines, Hon'ble Court Order (s) and NGT Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project.	Undertaking has been attached as Annexure-12.
xviii.	Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as per the MoEF&CC Guideline F. No. 11-42/2017-FC dt 29/01/2018.	Noted.
xix.	Any other condition that the Ministry of Environment, Forests & Climate Change may stipulate from time to time in the interest of conservation, protection and development of forests & wildlife.	Noted and shall be complied.
xx.	The compliance report shall be uploaded on e-portal (https://parivesh.nic.in/).	Noted and shall be complied.

In view of the above, you are requested to extend your kind support and forward your kind recommendation/compliance report of the Stage 1 clearance to competent authorities for final approval (Stage 2) as per section (II) of the Forest (Conservation) Act, 1980 from Ministry of Environment, Forest and Climate Change, Regional Office, Gandhinagar.

Thanking You



Your Faithfully
N N Radia (Chief Operating Officer)
GHCL LTD



Copy to:

The Nodal Officer (FC Act)
Add. Principal Conservator of Forests (Land)
Block A, 3rd Floor, Aranya Bhavan,
Sector 10 A, Gandhinagar,
Gujarat-382010

GHCL House, Swastik Society, Opp. Punjabi Hall, Navrangpura, Ahmedabad, Gujarat-380009, India Ph. : +91-079-26434100
CIN : L24100GJ1983PLC006513, E-mail : ghclinfo@ghcl.co.in, Website : www.ghcl.co.in

Head Office : GHCL House, E - 38, Institutional Area, Sector - 1, Noida, Uttar Pradesh - 201301, India. Ph. : +91-120-2535325, 3308000, Fax : +91-120-2535209.

Annexure:1


FOREST DIVERSION PROPOSAL (Proposal No.: FP/Gj/others/147527/2021) UNDER FOREST CONSERVATION ACT, 1980

Greenfield Chemical Complex - Seawater intake & effluent disposal pipelines and passage for equipment movement (Diversion of 0.9689 hectare of Forest Land for Seawater intake & effluent disposal pipelines and passage for equipment movement for Greenfield Chemical complex).

UNDERTAKING FOR ADDITIONAL NPV

We, GHCL, hereby undertake that the additional amount of NPV of the diverted forest land, if any, becoming due after finalization of the same by the Hon'ble Supreme Court of India on receipt of the report from the expert committee, shall be charged by the state Government from the User Agency and will be paid accordingly.

Date: 07/11/2023
Place: Ahmedabad



(N N Radia)
Chief Operating Officer
GHCL Limited

[Rule 6(3)(e) of Forest (Conservation) Rules 2003 as amended up to date]
Government of Gujarat
 Office of the District Collector, Kutch

No.LAND/RFMS NO-13100637/2022

Dated.14/07/2022

**TO WHOMSOEVER IT MAY CONCERN**

In compliance of the Rule 6(3)(e) of the Forest (Conservation) Rules, 2003 [as amended vide the Forest (Conservation) Amendment Rules 2014; Forest (Conservation) second Amendment Rules 2014; and Forest (Conservation) Amendment Rules 2016] it is certified that **9689.36 Sq.Meter** (Land details shown in the table belows) of forest land proposed to be diverted in favour of **GHCL Ltd** for construction Greenfield Complex in **Kutch** district falls within jurisdiction of **Mandvi** tehsils

Sr. NO.	Taluka	Village/Route	Survey No./ Road Name	Total Forest Area Required (Sq.meter)
1	Mandvi	Bada	633pt.- Unclassed Forest	9689.36
Total				9689.36

It is further certified that:

- the complete process for identification and settlement of rights under the FRA has been carried out for the entire 9689.36 Sq.meter of forest area land proposed for diversion. A copy of records of all consultation and meetings of the Forest Rights Committee(s), Gram Sabha(s), Sub-Division Level Committee(s) and the District Level Committee are enclosed. (Not Applicable)
- the proposal for such diversion (with full details of the project and its implication, in vernacular / local language) have been placed before each concerned Gram Sabha of forest-dwellers, who are eligible under the FRA, 2006. (NOT APPLICABLE)
- each of the concerned Gram Sabha(s), has certified that all formalities/process under FRA, have been carried out, and that they have given their consent to the proposed diversion and compensation and ameliorative measure, if any, having understood the purpose and details of proposed diversion. A copy of certificate issued by the gram sabha of all villages is enclosed as annexure. (NOT APPLICABLE)

- 95
- (d) the discussion and decisions on such proposal had taken place only when there was a quorum of minimum 50% of the member of Gram sabha present. (NOT APPLICABLE)
- (e) the diversion of forest land for facilities managed by the Government as required under section 3 (2) of the FRA have been completed and the Grama Sabhas have given their consent to it.(NOT APPLICABLE)
- (f) the right of Primitive Tribal Groups and pre-agricultural communities, where applicable have been specially safeguarded as per section 3(1) (e) of the FRA.



D.K.
 (PRAVEENA D.K.)
 COLLECTOR & DISTRICT MAGISTRATE
 KUTCH-BHUJ

TO,

- ((1) Deputy Conservator of Forest, Banni Grass Land area, Bhuj-Kachchh.
 (2) Deputy Conservator of Forest, West Division, Bhuj-Kachchh.
 (3) Deputy Conservator of Forest, East Division, Bhuj-Kachchh.
 (4) Deputy Conservator of Forest, Social Forestry Division, Bhuj-Kachchh.
 (5) Chief Operating Officer, At-GHCL House, Swastik Society, Opp. Punjabi Hall, Navragpura, Ahmedabad



Annexure: 2

FOREST DIVERSION PROPOSAL (Proposal No.: FP/GJ/others/147527/2021) UNDER FOREST CONSERVATION ACT, 1980

Greenfield Chemical Complex - Seawater intake & effluent disposal pipelines and passage for equipment movement (Diversion of 0.9689 hectare of Forest Land for Seawater intake & effluent disposal pipelines and passage for equipment movement for Greenfield Chemical complex).


UNDERTAKING FOR DEMARCATION OF FOREST LAND


We, GHCL, hereby undertake that the boundary of the diverted forest land will be suitably demarcated on the ground at the project cost, as per direction of concerned Divisional Forest Officer.

Date: 07/11/2023
Place: Ahmedabad



(N N Radia)
Chief Operating Officer
GHCL Limited


PARIVESH
परिवेश
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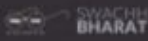

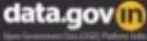
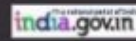

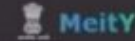


Ministry of Environment, Forest and Climate Change
Government of India

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Online payment history made by User Agency under CAMPA

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Sno.	Proposal Detail	Application_No	Application No (New)	Date of IN-PRINCIPLE	Amount to be Paid/Amount Paid (in Rs.)	Payment Status	Payment Detail	Demand Letter
1	FWS/Others/14/9327/2021 Greenfield Chemical Complex - Sewerage intake & effluent disposal pipelines and passage for equipment movement.	OTHERS1475272021475	099147527675	08 Jul 2023	CA: 1247528/- PCA: 0/- Safety Zone: 0/- NPV: 827963/- NA : 0/- NA : 0/- NA : 0/- Total : 2171521/-	✔ Paid	Fund Demand Verified by Nodal Officer On : 11 Oct 2023 Bank Name : Union Bank Of India Mode of Payment : (NEFT/RTEGS (Challan)) Challan Generated On : 11 Oct 2023 Transaction Date : 11 Oct 2023	Demand Letter Generated Challan

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 to(a)nic(dot)in

AGENCY COPY	
NEFT / RTGS CHALLAN for Ad-HOC CAMPA	
Date : 11-10-2023	
Agency Name.	GHCL LIMITED
Application No.	199147527675
State Code.	GJ
Address.	GHCL HOUSE, OPPOSITE PUNJABI HALL, NAVRANGPURA, AHMEDABAD Ahmedabad
Amount(in Rs)	2171521/-
Amount in Words :Twenty-One Lakh Seventy-One Thousand Five Hundred and Twenty-One Rupees Only	
NEFT/RTGS to be made as per following details;	
Beneficiary Name:	GUJRAT CAMPA
Pay to Account No.	CAMPAGJ199147527675
Bank Name & Address:	Union Bank of India Branch Address : 52, Sunder Nagar New Delhi, Pin 110003
IFSC Code:	UBIN0996335
• This Challan is strictly to be used for making payment to CAMPA by NEFT/RTGS only	

BANK COPY	
NEFT / RTGS CHALLAN for Ad-HOC CAMPA	
Date : 11-10-2023	
Agency Name.	GHCL LIMITED
Application No.	199147527675
State Code.	GJ
Address:	GHCL HOUSE, OPPOSITE PUNJABI HALL, NAVRANGPURA, AHMEDABAD Ahmedabad
Amount(in Rs)	2171521/-
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IFSC Code:	UBIN0996335
• This Challan is strictly to be used for making payment to CAMPA by NEFT/RTGS only	

After making successful payment, User Agencies may send a line of confirmation through
Email: ubicampa@unionbankofindia.com

કચ્છ પશ્ચિમ વન વિભાગ, અરિહાનગર રોડ, ભુજ. તા. ૦૪/૧૦/૨૦૨૩.

મનિ,
શ્રી ઓપરેટીવ ઓફીસરશ્રી,
જી.એચ.સી.એલ.લીમિટેડ,
જી.એચ.સી.એલ. ડાઉન, સ્વલ્કા શોશાયટી,
૪૪૫ની ઘોલ સાથે, નવરંગપુરા, અમદાવાદ,
ગુજરાત-૩૮૦ ૦૦૮

વિષય:- Diversion of 0.9689 hectare of Forest land for laying part of Seawater intake and effluent disposal pipelines and passage for related construction equipment movement in Kachchh District in favour of Chief Operating Officer,GHCL Ltd.Ahmedabad.

- સંદર્ભ:-**
- ભારત સરકાર,પર્યાવરણ વન અને જલવાયુ પરીવર્તન મંત્રાલય,કેન્દ્રીય કાર્યાલય, ગાંધીનગરના પત્ર- No.6-GJB-57/2023-GNR Dt.-18/7/2023
 - અધિક અગ્ર મુખ્ય વન સંરક્ષકશ્રી, વિકાસ અને વ્યવસ્થા, ગુ.રા., ગાંધીનગરના પત્ર નં.- વમસ/૩૪/૧૧૪૫/૬૭-૧૧૦/૨૦૨૩-૨૪, તા.૧૧/૪/૨૦૨૩
 - ભારત સરકાર,પર્યાવરણ વન અને જલવાયુ પરીવર્તન મંત્રાલય, કારેન્ડ કન્ઝર્વેશન ડીવીઝન,ન્યુ દિલ્હીના પત્ર- No.5-3/2011-FC(Vol-I) Dt.-06/01/2022.

જ્ય ભારત સાથે જણાવવાનું કે,વિષયોન્વયેની વન સંરક્ષણ ધારા-૧૯૮૦ હેઠળની દરખાસ્તને ભારત સરકારશ્રીના સંદર્ભપત્ર-૧ થી શરતોને આધિન સ્થિતિમાં મંજૂરી મળેલ છે. જેમાં સરકારશ્રી દ્વારા મુકેલી શરતો પેઠીની શરતન નં.(A) ૧ તથા (B)૩ મુજબ માંડવી તાલુકાના મોજે: ધોકલ વન વિસ્તારમાં ૨.૦૦ હે. વિસ્તારમાં વળતર વનીકરણ કરવાનું ઉલ્લેખ કરેલ છે.જે તે સમયે દરખાસ્ત ઉપલી કચેરીએ સાદર કરતી વખતે દૈનિક વેતન દર રૂ.૩૪૦.૨૦/- મુજબ રૂ.૯,૫૯,૨૯૩/-ની વળતર વનીકરણની સ્કીમ બનાવવામાં આવેલ હતી. અધિક અગ્ર મુખ્ય વન સંરક્ષકશ્રી, વિકાસ અને વ્યવસ્થા, ગુ.રા., ગાંધીનગરના સંદર્ભપત્ર-૩ થી બિન કુશળ કામદારના દૈનિક વેતન દર રૂ.૪૪૧/- નક્કી કરવામાં આવેલ છે.જે દૈનિક વેતન દરના તમાવતના કારણે ત્રિરાશી ગણતરી મુજબ વળતર વનીકરણ પેટે રૂ. રૂ.૧૩,૪૩,૫૨૯/- ભરવાના થાય છે.સૈધ્ધાંતિક મંજૂરીની શરત નંબર (A) ૨ મુજબ એન.પી.વી.ના સંદર્ભ-૩ મુજબ ઇકો ક્લેસ-IV ખુબ ગીચના પ્રતિ હેક્ટરના રૂ.૯,૫૦,૭૮૦/- લેખે ડાયવર્ટ થતા વિસ્તાર ૦.૯૬૮૯ હે. માટે રૂ.૯,૨૭,૯૯૩/- ભરવાના થાય છે. આમ,ભુજર એજન્સીએ એન.પી.વી. તેમજ વળતર વનીકરણ પેટે કુલ રૂ.૨૧,૭૧,૫૨૧/- (અંકે રૂપિયા એકવીસ લાખ એકોતેર હજાર પાંચ સો એકવીસ પુરા) આ સાથે સામેલ ડીમાન્ડ નોટ મુજબ ઓનલાઈન વેબ-પોર્ટલ પર ભરવાઈ કરી, રકમ ભરવાઈ કર્યા અંગેની પ્રમાણીત પહોંચ અંગેની કચેરીએ પાંચ પ્રતમાં રજૂ કરવા વિનંતી છે.

આમ,આ સૈધ્ધાંતિક મંજૂરીની શરતોનો મુદાસર પુર્તા અહોવાલ જરૂરી પ્રમાણપત્રો/આંદોશરીપત્ર સાથે અત્રેને દીન-૧૫ માં મોકલી આપશો તેમજ શરત નં.(૨૦) મુજબ આપશ્રીએ "કમ્પ્લાયન્સ રીપોર્ટ" પરીવેશ પોર્ટલ પર ઓનલાઈન અપલોડ કરવા વિનંતી છે.

બિડાણ : ઉપર મુજબ

(સામ.એસ.ઝાલા)
નાયબ વન સંરક્ષક
કચ્છ પશ્ચિમ વન વિભાગ,ભુજ

નકલ સાદર રવાના:- મુખ્ય વન સંરક્ષકશ્રી,કચ્છ વન વર્તુળ,ભુજ તરફ જાણ સારું.

D:\PC\DI New Survey Branch 1 General\B & C General

Diversion of 0.9689 hectare of Forest land for laying part of Seawater intake and effluent disposal pipelines and passage for related construction equipment movement in Kachchh District in favour of Chief Operating Officer,GHCL Ltd.Ahmedabad

Demand note for E - Portal

Government of India E-Portal	1	Name of Regional Office	Gandhinagar
	2	State/District/Forest Division to which the proposal relates	Gujarat
	3	Name of User Agency, nature of proposal	GHCL Ltd.
	4	Extend of forest area involved	0.9689
	5	Whether original, or extension	Original
	6	If Extension of lease, pl clarify if proposal involves additional forest area, and if so, specify.	-
	7	Date of 1st stage clearance	Date:- 18/07/2023
	8	Extend of CAMPA charges, head wise via	-
	(a)	Compensatory Afforestation [(Condition A 1 & B 3)]	12,43,528
	(b)	Additional CA	0
	(c)	Penal CA	0
	(d)	Catchment Area Treatment	0
	(e)	Wildlife Management Plan	0
	(f)	Additional charges for diversion of area falling under notified/protected areas	0
(g)	Net Present Value : (Condition No. A 2)	9,27,993	
(h)	Penal NPV	0	
(i)	Medicinal plantation in right of way under the transmission line	0	
(j)	Any other charges/levies(pl specify)	0	
Total for Government of India			21,71,521.00

* Kindly Go to E-portal and fill-up the amount.

(V.S.Jhala)
Dy. Conservator of Forests
Kutch west Division, Bhuj



Annexure: 4

FOREST DIVERSION PROPOSAL (Proposal No.: FP/GJ/others/147527/2021) UNDER FOREST CONSERVATION ACT, 1980

Greenfield Chemical Complex - Seawater intake & effluent disposal pipelines and passage for equipment movement (Diversion of 0.9689 hectare of Forest Land for Seawater intake & effluent disposal pipelines and passage for equipment movement for Greenfield Chemical complex)

UNDERTAKING FOR LEGAL STATUS OF FOREST LAND

We, GHCL, hereby undertake that the legal status of forest land will remain unchanged.

Date: 07/11/2023
Place: Ahmedabad



(N N Radia)
Chief Operating Officer
GHCL Limited

GHCL House, Swastik Society, Opp. Punjabi Hall, Navrangpura, Ahmedabad, Gujarat-380009, India Ph. : +91-079-26434100
CIN : L24100GJ1983PLC006513, E-mail : ghclinfo@ghcl.co.in, Website : www.ghcl.co.in

Head Office : GHCL House, B-3B, Institutional Area, Sector - L, Noida, Uttar Pradesh - 201301, India. Ph. : +91-120-2535335, 3358000, Fax : +91-120-2535209



Annexure:5

FOREST DIVERSION PROPOSAL (Proposal No.: FP/GJ/others/147527/2021) UNDER FOREST CONSERVATION ACT,1980

Greenfield Chemical Complex - Seawater intake & effluent disposal pipelines and passage for equipment movement (Diversion of 0.9689 hectare of Forest Land for Seawater intake & effluent disposal pipelines and passage for equipment movement for Greenfield Chemical complex).

UNDERTAKING FOR NO TREE FELLING

We, GHCL, hereby undertake that the no tree felling will be involved in the implementation of this project.

Date: 07/11/2023
Place: Ahmedabad



A handwritten signature in black ink, appearing to read 'N N Radia', written over a faint circular stamp.

(N N Radia)
Chief Operating Officer
GHCL Limited

mangrove plantation in 100 ha. Area in consultation with Forest Department/ GEC.

After detailed deliberation and discussion, it was decided to recommend to the Ministry of Environment, Forest and Climate Change, Government of India to grant CRZ Clearance for proposed construction of third berth (jetty) at Dahej Terminal by M/s. Petronet LNG Terminal, Dahej with following specific conditions:

1. The PP shall have to carry out mangrove plantation in 200 ha in consultation with Forest Department/ GEC and necessary amount should be deposited to the Forest Department/ GEC within six months from the date of EC/CRZ .
2. PP shall ensure that all the mitigation measures suggested as part of different studies including NIO study, carried out shall be implemented.
3. PP shall get the Wildlife conservation Plan approved by the PCCF (WL) alongwith action plan and Monitoring plan.
4. PP shall provide classrooms in nearby schools as part of CSR activities.

Agenda-4.3.2:

CRZ Clearance for Greenfield Chemical Complex seawater intake and effluent disposal facilities at village Bada, ta- Mandvi by GHCL.

M/s. GHCL Limited vide its application dated 11-10-2021 has requested Gujarat Coastal Zone Management Authority for issuance of recommendations for obtaining CRZ Clearance from Ministry of Environment, Forest and Climate Change, Government of India for establishment of Seawater Intake and Outfall facility along with effluent disposal system and disposal of treated effluent at the point identified by NIO for Proposed Greenfield Chemical Complex at Village Bada, Taluka Mandvi, District Kutch, Gujarat.

M/s. GHCL has submitted Form-1, with required documents as per GCZMA guidelines. PP has paid requisite processing fee.

Following Studies have been conducted by PP:

D. M. TRAKAR

Barjeer

- Baseline Marine Environmental assessment, Effluent Dispersion Modeling, Sand dune Morphology by CSIR NIO (Goa, Mumbai)
 - As per the findings, Suitable Corridor for laying seawater intake and outfall identified. Coast near site is Stable based on satellite image analysis and Sand dunes are found to be stable and suitable for tunneling activity.
- Conservation plan of Schedule - 1 Species by Gujarat Institute of Desert Ecology, Gujarat
- CRZ Demarcation as per CZMP by IRS, Anna University, Chennai
- Sea Turtle: Status Survey and Conservation by Zoological Survey of India, Kolkata : Finding of the study stated that during monitoring period any turtle, fresh /old nests or crawl marks were not found. Due to narrow beach width, vegetation cover, slope, presence of pebbles and rubbles and presence of predators at project site which are unfavorable for sea turtle nesting.
- Gujarat Sea Turtle: Status Survey and Conservation by Gujarat Institute of Desert Ecology,
- Seawater Intake & Effluent Disposal Feasibility Consultancy by STUP Consultancy, Ahmedabad.

As the study on Biodiversity and Wild life, No notified protected area within Study area, Presence of critically endangered plant species Commiphora wightii in buffer area, Conservation plan suggested for Schedule I Flora and Fauna & approved by forest department and No important wetland or bird areas are located within project vicinity.

The MS, GCZMA apprised the Authority that GHCL presented their case in GCZMA meeting held on 17.01.2022. Additional detail sought (ADS) by GCZMA via mail on 01.02.22. PP replied on 29.11.22 & 26.12.22 and requested for conducting visit. Sub- committee of GCZMA constituted and visited site on 27.04.23. PP submitted details sought by the committee vide its letter dated 29.04.23.

As per ADS generated by GCZMA on 01.02.22, they submitted final EIA report, public hearing details submitted on 29.11.22,. As forestland involve in

Page 22 | 59

Minutes of 67th meeting of GCZMA held on 04th August 2023

D. M. TRAKEL

Sanjay

the proposed project, they got Stage-1, approval on 18.07.23, submitted Olive Riddly Turtle conservation plan approved on 24.04.23 from Forest Department, submitted Sand dunes conservation plan on 29.11.22.

Finally, the case was scrutinized in 18th ToO meeting held on 17.01.2022 It was decided to recommend GCZMA with conditions.

The representative of M/s GHCL Ltd made a detailed presentation before the Authority and submitted that GHCL is a diversified company with footprint in Chemicals, Textiles and Consumer product segment. In Chemical sector, the company is mainly in the business of manufacturing Soda Ash (i.e. Anhydrous Sodium Carbonate) and Sodium Bicarbonate. It is one of the leading producers of Soda Ash in the country since 1988.

The site is in proximity to Sea, which is the only source available for uninterrupted water supply to manufacturing plant. Seawater is required for meeting requirements for RO-DM plant, process cooling, dilution requirements, domestic use etc.

A huge and increasing focus on renewable energy with government and private sector investment in such sources is strongly driving global demand for soda ash. This project will also support the demand of Soda Ash as it is a key raw material in the processing of lithium, a key component of lithium-ion batteries which is used in electric vehicles.

Another key downstream product manufactured from Soda Ash, is emerging as a solution of choice for emission control applications.

GHCL had signed an M.O.U in Jan-2017 during Vibrant Gujarat Summit, 2017 for establishment of Greenfield Chemical complex in district Kutch, Gujarat.

GHCL proposes to set up a Greenfield Chemical complex having

- o Light Soda Ash (11,00,000 TPA),
- o Dense Soda Ash (5,00,000 TPA) and
- o Sodium bicarbonate (2, 00,000 TPA) manufacturing plants
- o supported by utilities like solid fuel based captive Co-generation power plant (120 MW),
- o seawater intake (16,00,000 m³/day) and
- o effluent outfall system (15, 80,000 m³/day),
- o RO-DM system and associated infrastructure.

D. m. mallick

Sanyal

As per the CRZ map prepared by the Institute of Remote Sensing, Anna University, Chennai, Details of total area and areas falling in CRZ along with category is as under:

Extent of Project Site in various CRZ is as under:

	CRZ - Classification	Area in Acres
1	CRZ – III (200 to 500 m from HTL)	26.07
2	CRZ III (No Development Zone)	2.96
3	Outside CRZ	1313.93
	Total	1342.96

Activity wise details of CRZ zone is as under:

Activities	Zone
Construction of process plant and utilities etc.	outside CRZ area
Effluent collection	outside CRZ area
Seawater Intake system i.e. sump and pump house	CRZ III
Intake Pipeline	CRZ IA, CRZ IB and CRZ IV
Outfall Pipeline	CRZ IA, CRZ IB and CRZ IV

It was submitted that as per the numerical flow model run for seawater intake of 1600 MLD and dispersion model for effluent disposal of 1580 MLD, Model run for post monsoon and pre monsoon for various tidal conditions. No significant changes in flow regime are observed due to continuous withdrawal from recommended seawater intake locations. CSIR NIO has recommended effluent disposal points after evaluating 03 alternative options. Ambient conditions for temperature, SS, Ammonical nitrogen will be attained within 300 m distance from the diffuser. CSIR NIO Goa study suggested that sand dunes along the coast are stable and recommended suitable Landfall points and tunneling method for pipelines. From the model results, it is found that the average dilutions of 30 to 40 times would be achieved along with the tidal variation in the case of 1580000 m³/day discharge. To get this dilution time,

D. M. Thakur

Signature

the diffuser system should contain 40 ports having a 0.44 m diameter. The diffusers should be separated at a distance of 6 m. The elevation of ports from the sea bed should be 0.5 m. The velocity of release of effluent should be maintained at 3.01 m/s.

Design and detailed construction methodology

Micro tunneling are done using the pipe jacking method . The pipelines for seawater intake and effluent disposal are required to be laid in a safe manner so that the sand dunes stretch between the plant boundary and respective land fall points (LFP) are protected without any disturbance to their natural appearance and stability. In such sensitive and difficult terrains tunneling offers a reliable technological solution. The treated effluent will be discharged at a suitable location off Bada coast through buried pipeline up to shore and submarine pipeline up to disposal location in sea. Minor change of alignment of pipeline may be required as per required depth for intake well construction & hydraulics requirement without changing landfall point and CRZ corridor. Reputed agency M/s RHDHV is engaged .For sand dune stretch the effluent disposal pipeline will be laid through tunneling.

There will be no disturbance to stable sand dunes along the coast, as pipeline will be laid underground through micro tunneling method. The predicted max. water temperature in a small area around diffuser 33°Which is lower than threshold of 35°C. Incremental increase of SS in a limited area around diffuser is unlikely to negatively influence the biota even in the vicinity of diffuser. Fine SS particles would remain in suspension for longer duration and impart a milky hue around diffuser, as SS in effluent is non toxic this will not impact the water quality. Estimated benthic loss due to seawater intake is about 141.6 kg. and 331 kg. For outfall. Such loss is unlikely to be reflected on overall bio potential of Bada coast. This loss would be temporary and benthos will recolonize in due course after construction phase gets completed. The new structures will provide additional surface area for sub-tidal benthos to colonise.

D.M. Thaker

Banjau

As the study on Biodiversity and Wild life, No notified protected area within Study area, Presence of critically endangered plant species *Commiphora wightii* in buffer area, Conservation plan suggested for Schedule I Flora and Fauna & approved by forest department and No important wetland or bird areas are located within project vicinity.

It was further submitted by the representative of GHCL that there is no existence of mangrove in proposed project areas for lying of intake and outfall pipelines and there would not be any impact on mangroves due to proposed activities.

As per the site inspection report of committee, this one is found open land there is no activity or construction observed at the time of visit.

After detailed discussion and deliberation on the presentation made by the representative of M/s.GHCL it is decided by the Authority to recommend to the Ministry of Environment, Forests and Climate Change Govt to grant CRZ Clearance for proposed project for establishment of Seawater Intake and Outfall facilities along with effluent disposal system and disposal of treated effluent at a point suggested by NIO for Proposed Greenfield Chemical Complex at Village Bada, Taluka Mandvi, District Kutch, Gujarat by M/S GHCL with following conditions:

- 1. The effluent not meeting with the GPCB norms shall not be discharged and shall be stored in the Guard Ponds and recycled back into the Effluent Treatment Plant for further treatment to achieve the GPCB norms.*
- 2. M/s GHCL shall install necessary facilities for this purpose and shall strictly ensure the compliance with the GPCB norms, round the clock.*
- 3. The pipelines for seawater intake and effluent disposal shall be laid in a safe manner so that the sand dunes stretch between the plant boundary and respective land fall points (LFP) are protected without any disturbance to their natural appearance and stability.*
- 4. The pipeline shall be monitored regularly by the company and it shall be ensured that there is no leak from the pipeline. In case of any such eventualities, the company shall immediately stop disposal through the*

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said pipeline and take the corrective measures in consultation with the GPCB and the District Collector

5. *There shall not be any blockage of creek/river etc due to laying of pipeline, and free flow of water shall be maintained.*
6. *All the recommendations and mitigation measures suggested for sea turtle conservation plan shall be complied with by the GHCL.*

Agenda-4.3.3:

CRZ clearance for proposed Berthing Jetty with Backup area and Pipeline for intake and outfall point area for Lakhpat Cement Works in Kori Creek located in Gulf of Kutch by M/s. Adani Cementation Ltd, Kutch.

M/s. Adani Cementation Ltd, vide its application dated 26-02-2019 has requested Gujarat Coastal Zone Management Authority for issuance of recommendations for obtaining CRZ Clearance from Ministry of Environment, Forest and Climate Change, Government of India for proposed Berthing Jetty with Backup area and Pipeline for intake and outfall point area for Lakhpat Cement Works in Kori Creek located in Gulf of Kutch Kutch.

M/s. Adani Cementation Ltd has submitted Form-1, with required documents as per GCZMA guidelines. PP has paid requisite processing fee. INDOMER COASTAL HYDRAULICS (P) LTD consultant having NABET accreditation registration No.:NABET/EIA/ 1720/RA 0082 AND NABET/EIA /2023/SA 0170 Validity upto 12.09.2020 carried out EIA.

Adani Cementation Limited (ACL) proposes to setup an integrated cement project called "Lakhpat Cement Works" which includes 'Limestone Mine in 251.9 ha. Area, Captive Power Plant and WHRS (99 MW), Cement Plant of production capacity 10 MMTPA Clinker and 10 MMTPA of OPC/PPC/PSC/PCC, berthing jetty of 19 MMTPA traffic capacity connected with trestle and approach road and 9 MLD desalination plant with seawater intake & brine reject outfall, dedicated 10.2 km conveyor corridor' in village

D. M. Thakur

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FW: cover letter - malav.trassoci... Welcome to PARIVESH untitled

parivesh.nic.in/newupgrade/#/organisation/project-detail?project=1510233

GUJARAT

Applied On - Nov 18, 2022

CAF/106280/2022
Applicant : NN Radia RADIA [View CAF](#)

Apply Project Clearance
Select Clearance Type Select Application Form
Select Applicable Form [Apply](#)

Clearances Applied

Form-1 (Part-C): Information for Appraisal (for Category - A/B1)

Proposal No.	State	Status	Date	
IA/GJ/IND3/408164/2022	GUJARAT	SUBMITTED	Nov 30, 2022	View

Form-1 (Part-A): Information for Scoping (for Category - A/B1) / Appraisal for Category - B2 (including Building & Construction projects under 8 (a))

Proposal No.	State	Status	Date	
IA/GJ/IND3/406922/2022	GUJARAT	SUBMITTED	Nov 26, 2022	View

Additional_inform...pdf MOEF28.11.2022.pdf FINAL EIA REPORT.pdf GHCL_Undertaking.pdf

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Annexure:7

FOREST DIVERSION PROPOSAL (Proposal No.: FP/GJ/others/147527/2021) UNDER FOREST CONSERVATION ACT,1980

Greenfield Chemical Complex - Seawater intake & effluent disposal pipelines and passage for equipment movement (Diversion of 0.9689 hectare of Forest Land for Seawater intake & effluent disposal pipelines and passage for equipment movement for Greenfield Chemical complex).

UNDERTAKING FOR NO DAMAGE OF FLORA AND FAUNA

We, GHCL, hereby undertake that the no damage of flora & fauna of the adjoining area will be caused by this project. .

Date: 07/11/2023
Place: Ahmedabad




(N N Radia)
Chief Operating Officer
GHCL Limited

GHCL House, Swastik Society, Opp. Punjabi Hall, Navrangpura, Ahmedabad, Gujarat-380009, India Ph. : +91-079-26434100
CIN : L24100GJ1983PLC006513, E-mail : ghclinfo@ghcl.co.in, Website : www.ghcl.co.in

Head Office : GHCL House, B - 3B, Institutional Area, Sector - 1, Noida, Uttar Pradesh - 201301, India. Ph. : +91-120-2535335, 3358000, Fax : +91-120-2535209



Annexure:8

FOREST DIVERSION PROPOSAL (Proposal No.: FP/GJ/others/147527/2021) UNDER FOREST CONSERVATION ACT,1980

Greenfield Chemical Complex - Seawater intake & effluent disposal pipelines and passage for equipment movement (Diversion of 0.9689 hectare of Forest Land for Seawater intake & effluent disposal pipelines and passage for equipment movement for Greenfield Chemical complex).

UNDERTAKING FOR LAYOUT PLAN

We, GHCL, hereby undertake that the layout plan of the proposal will not be changed without prior approval of Central Government.

Date: 07/11/2023
Place: Ahmedabad




(N N Radia)
Chief Operating Officer
GHCL Limited

GHCL House, Swastik Society, Opp. Punjabi Hall, Navrangpura, Ahmedabad, Gujarat-380009, India Ph. : +91-079-26434100
CIN : L24100GJ1983PLC006513, E-mail : ghclinfo@ghcl.co.in, Website : www.ghcl.co.in

Head Office : GHCL House, B-38, Institutional Area, Sector - 1, Noida, Uttar Pradesh - 201301, India. Ph. : +91-120-2535335, 3358060, Fax : +91-120-2535209



Annexure:9

FOREST DIVERSION PROPOSAL (Proposal No.: FP/GJ/others/147527/2021) UNDER FOREST CONSERVATION ACT, 1980

Greenfield Chemical Complex - Seawater intake & effluent disposal pipelines and passage for equipment movement (Diversion of 0.9689 hectare of Forest Land for Seawater intake & effluent disposal pipelines and passage for equipment movement for Greenfield Chemical complex).

UNDERTAKING FOR LABOUR CAMP

We, GHCL, hereby undertake that the no labour camp will be established on the forest land.

Date: 07/11/2023
Place: Ahmedabad



(N N Radia)
Chief Operating Officer
GHCL Limited

GHCL House, Swastik Society, Opp. Punjabi Hall, Navrangpura, Ahmedabad, Gujarat-380009, India Ph. : +91-079-26434100
CIN : L24100GJ1983PLC006513, E-mail : ghclinfo@ghcl.co.in, Website : www.ghcl.co.in

Head Office - GHCL House, B - 3B, Institutional Area, Sector - 1, Noida, Uttar Pradesh - 201301, India. Ph. : +91-120-2535335, 2535000. Fax: +91-120-2535209



Annexure:10

FOREST DIVERSION PROPOSAL (Proposal No.: FP/GJ/others/147527/2021) UNDER FOREST CONSERVATION ACT, 1980

Greenfield Chemical Complex - Seawater intake & effluent disposal pipelines and passage for equipment movement (Diversion of 0.9689 hectare of Forest Land for Seawater intake & effluent disposal pipelines and passage for equipment movement for Greenfield Chemical complex).

UNDERTAKING FOR ALTERNATE FUEL

We, GHCL, hereby undertake that the sufficient firewood, preferably the alternate fuel, will be provided by the User Agency to the labourer after purchasing the same from the State Forest Department or the Forest Development Corporation or any other legal source of alternate fuel.

Date: 07/11/2023
Place: Ahmedabad



(N N Radia)
Chief Operating Officer
GHCL Limited

GHCL House, Swastik Society, Opp. Punjabi Hall, Navrangpura, Ahmedabad, Gujarat-380009, India Ph. : +91-079-26434100
CIN : L24100GJ1983PLC006513, E-mail : ghclinfo@ghcl.co.in, Website : www.ghcl.co.in

Head Office : GHCL House, B - 38, Institutional Area, Sector - 1, Noida, Uttar Pradesh - 201301, India. Ph. : +91-120-2535335, 3358090, Fax : +91-120-2535209



FOREST DIVERSION PROPOSAL (Proposal No.: FP/GJ/others/147527/2021) UNDER FOREST CONSERVATION ACT, 1980

Greenfield Chemical Complex - Seawater intake & effluent disposal pipelines and passage for equipment movement (Diversion of 0.9689 hectare of Forest Land for Seawater intake & effluent disposal pipelines and passage for equipment movement for Greenfield Chemical complex).

UNDERTAKING FOR USE OF FOREST LAND

We, GHCL, hereby undertake that the Forest Land will not be used for any purpose other than the specified in the project proposal.

Date: 07/11/2023
Place: Ahmedabad



A handwritten signature in black ink, appearing to read 'N M Radia', written over a faint circular stamp.

(N M Radia)
Chief Operating Officer
GHCL Limited



FOREST DIVERSION PROPOSAL (Proposal No.: FP/GJ/others/147527/2021) UNDER FOREST CONSERVATION ACT, 1980

Greenfield Chemical Complex - Seawater intake & effluent disposal pipelines and passage for equipment movement (Diversion of 0.9689 hectare of Forest Land for Seawater intake & effluent disposal pipelines and passage for equipment movement for Greenfield Chemical complex).

UNDERTAKING FOR COMPLIANCE OF ALL THE ACTS

We, GHCL, hereby undertake that we shall comply with all the provisions of all the Acts, Rules, Regulations, Guidelines, Hon'ble Court Order (s), and NGT order(s) pertaining to this project, if any, for the time being in force, as applicable to the project. .

Date: 07/11/2023
Place: Ahmedabad



(N W Radia)
Chief Operating Officer
GHCL Limited

1285**Office of the Principle Chief Conservator of Forests R15**Land Branch, Gujarat State,
A-Wing, 3rd floor, Aranya Bhavan,
Sector-10-A, Gandhinagar.

Phone no. 079-232-54116

Email dcf.fca.gujarat@gmail.com**To**The Principal Secretary,
Forest & Environment Department,
New Sachivalaya, Gandhinagar.**Sub:** Diversion of 0.9689 ha. Reserved forest land for Seawater intake & effluent disposal pipelines and passage for equipment movement for Greenfield Chemical complex at Village-Bada of Taluka Mandavi, District Kachchh.**Ref:** Government of India's In-principle approval letter no.

FC-6/GJB-57/2023-GNR, Dt.18/07/2023

Sir,

With reference to the above subject and letter the compliance report of conditions of In-principle approval is as under:

Sr. No.	Condition	Compliance
A: Conditions which needs to be complied prior to handing over of forest land by the State Forest Department:		
1	The cost of compensatory afforestation at the prevailing wage rates as per compensatory afforestation scheme and the cost of survey, demarcation and erection of permanent pillars, if required on the CA land shall be deposited in advance with the Forest Department by the project authority. The CA will be maintained for 10 years. The scheme may include appropriate provision for anticipated cost increase for works scheduled for subsequent years.	The User Agency has deposited an amount of Rs.12,43,528/- towards the cost of Compensatory Afforestation, Survey demarcation & erection of permanent pillars in the CAMPA fund.

Signature Not Verified

Signed by: Dr. Jaipal Singh
APCCF
Date: 2023.12.02
12:27:11 +05:30

File No: PCCFO/per/e-file/129/2023/3641/Land

Approved By: Dr. Jaipal Singh (APCCF, Land, PCCFO)

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2	The State Government shall charge the Net Present Value (NPV) for the 0.9689 ha. forest area to be diverted under this proposal from the User Agency as per the orders of the Hon'ble Supreme Court of India dated 30.10.2002, 01.08.2003, 28.03.2008, 24/04/2008 and 09.05.2008 in IA No. 566 in WP (C) No. 202/1995 and as per the guidelines issued by the Ministry vide letters No. 5-1/1998-FC (Pt.11) dated 18.09.2003, as well as letter No. 5-2/2006-FC dated 03/10/2006 and 5-3/2007-FC dated 05/02/2009 and revision of NPV vide Ministry letter No.5-3/2011-FC(Vol-1) dated 06.01.2022 in this regard.	The User Agency has already deposited an amount of Rs.9,27,993/- towards the cost of Net Present Value in the CAMPA fund.
3	Additional amount of the NPV of the diverted forest land, if any, becoming due after finalization of the same by the Hon'ble Supreme Court of India on receipt of the report from the Expert Committee, shall be charged by the State Government from the User Agency. The User Agency shall furnish an undertaking to this effect.	The User Agency has already given the undertaking in this regard.
4	The complete compliance of the FRA, 2006 shall be ensured by way of prescribed certificate from the concerned District Collector.	FRA certificate of Collector, Kachchh is attached herewith.
5	The boundary of the diverted forest land shall be suitably demarcated on ground at the project cost, as per the directions of the concerned Divisional Forest Officer.	The User Agency has agreed

Signature Not Verified

Signed by: Dr. Jaipal Singh
APCCF
Date: 2023.12.02
12:27:11 +05:30

File No: PCCFO/per/e-file/129/2023/3641/Land

Approved By: Dr. Jaipal Singh (APCCF, Land, PCCFO)

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	The KML file of the area to be diverted and CA areas shall be uploaded on the e-Green Watch portal with all requisite details, before issuing working permission towards linear project or submitting compliance report for seeking Final/Statge-II approval, as the case may be.	Complied.
7	All the funds received from the user agency under the project shall be transferred/ deposited in CAMPA fund only through e-portal (https://pariveshnic.in).	Funds from the user agency has been transferred online to the CAMPA fund through e-portal.

B: Conditions which needs to be strictly complied on field after handing over of forest land to the user agency by the State Forest Department but the compliance in form of undertaking shall be submitted prior to Stage-II approval:

1	Legal status of the diverted forest land shall remain unchanged.	The User Agency has Agreed
2	Forest land will be handed over to the User Agency only after required non-forest land for the project is handed over by the User Agency.	The User Agency has Agreed
3	Compensatory afforestation shall be taken up by the Forest Department over 2.00 ha. degraded forest land Village-Dhokda, Taluka-Mandvi Dist-Kachchh at the cost of the user agency. As far as possible, a mixture of local indigenous species shall be planted and monoculture of any species shall be avoided.	The User Agency has deposited an amount of Rs.12,43,528/- towards the cost of Compensatory Afforestation, Survey demarcation & erection of permanent pillars in the CAMPA fund.
4	No tree felling shall be involved in the implementation of this project.	The User Agency has Agreed
5	User Agency shall obtain CRZ Clearance and Environment Clearance as per the provisions of the Environmental (Protection) Act, 1986, if applicable.	Gujarat Coastal Zone Management Authority has recommended the CRZ Clearance on 04/08/2023 and MoM has been attached.

Signature Not Verified

Signed by: Dr. Jaipal Singh
APCCF
Date: 2023.12.02
12:27:11 +05:30

File No: PCCFO/per/e-file/129/2023/3641/Land

Approved By: Dr. Jaipal Singh (APCCF, Land, PCCFO)

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6	The pipeline shall be laid down 1.5 meter below the ground and after lying down of pipeline the ground will be leveled.	Noted and shall be complied.
7	No damage to the flora and fauna of the adjoining area shall be caused	The User Agency has Agreed
8	The layout plan of the proposal shall not be changed without the prior approval of the Central Government	The User Agency has Agreed
9	No labour camp shall be establishment on the forest land.	The User Agency has Agreed
10	Sufficient firewood, preferably the alternate fuel, shall be provided by the User Agency to the labourer after purchasing the same from the State Forest Department or the forest Development Corporation or any other legal source of alternate fuel.	The User Agency has Agreed
11	The boundary of the diverted forest land shall be suitably demarcated on ground at the project cost, as per the directions of the concerned Divisional Forest Officer.	The User Agency has Agreed
12	No additional or new path will be constructed inside the forest area for transportation of construction materials for executive of the project work.	The User Agency has Agreed
13	The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the user agency or the project life, whichever is less.	The User Agency has Agreed
14	The forest land shall not be used for any purpose other than that specified in the project proposal.	The User Agency has Agreed

Signature Not Verified

Signed by: Dr. Jaipal Singh
APCCF
Date: 2023.12.02
12:27:11 +05:30

File No: PCCFO/per/e-file/129/2023/3641/Land

Approved By: Dr. Jaipal Singh (APCCF, Land, PCCFO)

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	The forest land proposed to be diverted shall under no circumstances be transferred to any other agencies, department or person without prior approval of Govt. of India.	The User Agency has Agreed
16	The user agency shall submit the annual self-compliance report in respect of the above stated conditions to the State Government and integrated Regional Office, Gandhinagar by the end of March every year.	The User Agency has Agreed
17	The user agency shall comply with all the provisions of the all Acts, Rules, Regulations, Guidelines, Hon'ble Court Order(s) and NGT Order (S) pertaining of this project, if any, for the time being in force, as applicable to the project.	The User Agency has Agreed
18	Violation of any of these condition will amount to violation of Forest(Conservation) Act, 1980 and action would be taken as per the MoEF&CC Guideline F.No.11-42/2017-FC, dt 29/01/2018.	The User Agency has Agreed
19	Any other condition that the Ministry of Environment, Forest & Climate Change may stipulate from time to time in the interest of conservation, protection and development of forests & wildlife.	The User Agency has Agreed
20	The compliance report shall be uploaded on e-portal(https://pariveshnic.in).	The Compliance report is uploaded on e-portal.

1. The User Agency has already deposited an amount of Registration Fee Rs. 5,000/- and Processing Fee Rs. 9,120/- in the 8782 - Forest Remittance - Deposit Head on date. 22/10/2021 as per the Government of Gujarat's Resolution dated: 12/6/2015.

In view of above and since the conditions of In-principle approval have already been complied with, the matter may now be referred to Integrated Regional Office, Gandhinagar for issuance of formal approval.

Performa

Signature Not Verified

Signed by: Dr. Jaipal Singh
APCCF
Date: 2023.12.02
12:27:11 +05:30

File No: PCCFO/per/e-file/129/2023/3641/Land

Approved By: Dr. Jaipal Singh (APCCF, Land, PCCFO)

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1.	Name of Regional Office	:	Gandhinagar
2.	State/District/Forest Division to which the proposal relates	:	Gujarat / Kachchh / Kachchh (West)
3.	Name of User Agency, nature of proposal	:	GHCL Others(Seawater intake & effluent disposal pipelines and passage for equipment movement)
4.	Extend of forest area involved	:	0.9689 ha.
5.	Whether original, or extension	:	Original
6.	If extension of lease, pl clarify if proposal involves additional forest area, and if so, specify	:	-
7.	Date of 1st stage clearance	:	Date.18/07/2023
8.	Extend of CAMPA charges, head wise viz	:	
	(a) Compensatory Afforestation	:	Rs. 12,43,528/-
	(b) Additional CA	:	
	(c) Penal CA	:	-
	(d) Catchment Area Treatment	:	-
		:	-
	(f) Additional charges for diversion of area falling under notified/protected areas	:	-
	(g) Net Present Value	:	Rs. 9,27,993/-
	(h) Any other charges/Levies(pl specify)	:	-
9.	Details of Bank Drafts(Bank, Draft No., Date & Amount), head-wise against items indicated in paragraph 9 above.	:	-
10.	Whether deposited by RTGS, if so, the particulars & dated of remittance.	:	User Agency online transferred in CAMPA fund through e-portal.
11.	Bank [Corporation Bank, Lodhi complex/union bank of India, Sunder Nagar] in which deposited, with date of deposition.	:	Union Bank of India, Lodhi Road, New Delhi, Date. 11/10/2023
12.	Any other remarks.	:	-

(Dr. Jaipal Singh)
Addl. Pri. Chief Conservator of
Forest
Land
Gujarat State, Gandhinagar

Signature Not Verified

Signed by: Dr. Jaipal Singh
APCCF
Date: 2023.12.02
12:27:11 +05:30

File No: PCCFO/per/e-file/129/2023/3641/Land

Approved By: Dr. Jaipal Singh (APCCF, Land, PCCFO)

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Copy to Chief Conservator of Forests, Forest Circle, Kachchh / Deputy Conservator of Forests, Kachchh Forest Division, Bhuj for necessary information.

Signature Not Verified

Signed by: Dr. Jaipal Singh
APCCF
Date: 2023.12.02
12:27:11 +05:30

File No: PCCFO/per/e-file/129/2023/3641/Land

Approved By: Dr. Jaipal Singh (APCCF, Land, PCCFO)

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Government of Gujarat,
Forest and Environment Department,
No. FED/FLP/e-file/6/2022/1377/F
Block No. 14, 8th Floor, Sardar Patel Bhavan, Sachivalaya,
Gandhinagar, Gujarat-382010

To,

Regional Officer, IRO-Gandhinagar

Ministry of Environment, Forest & Climate Change,

A-407 & 409, Aranyan Bhavan,

CH-3 Circle, Sector-10/A,

Gandhinagar.

Subject: Diversion of **0.9689 ha.** Un-Class Forest land for laying part of Seawater intake and effluent disposal pipeline and passage for related construction equipment movement in Kachchh District in favour of Chief Operating Officer, GHCL Ltd, Ahmedabad.

Sir,

With reference to your office letter no. FC-6/GJB-57/2023-GNR, Dt. 18/07/2023 on the above subject, the compliance report of conditions of In-principle approval is as under:

Sr. No.	Conditions	Sr. No.	Reply
A: Conditions which needs to be complied prior to handing over of forest land by the State Forest Department:			
1	The cost of compensatory afforestation on the degraded CA land at the prevailing wage rates as per compensatory afforestation scheme and the cost of survey, demarcation and erection of permanent pillars, if required on the CA land shall be deposited in advance with the Forest Department by the project authority. The CA will be maintained for 10 years. The scheme may include appropriate provision for anticipated cost increase for works scheduled for subsequent years.	1	The User Agency has deposited an amount of Rs.12,43,528/- towards the cost of Compensatory Afforestation in the CAMPA fund

Signature Not Verified

Signed by: B. I. Chaudhari
Deputy Secretary
Date: 2023.12.28
12:47:28 +05:30

File No: FED/FLP/e-file/6/2022/1377/F Section

Approved By: Deputy Secretary, F Section, FED

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2	The Net Present Value (NPV) for the 0.9689 ha. forest area to be diverted under the proposal shall be deposited by the user agency as per the order of the Hon'ble Supreme Court of India dated 30/10/2002, 01/08/2003, 28/03/2008 and 09/05/2008 in IA-566 in W.P. (Civil) No.202/1995 and as per the guidelines issued by the MoEF&CC vide letters No.5-1/1998-FC(pt-II) dated 18/09/2003 as well as letter No.5-2/2006-FC dated 03/10/2006 and 5-3/2007-FC dated 05/02/2009 and revision of NPV vide Ministry letter no. 5-3/2011-FC(Vol-1) dated 06/01/2022 in this regard.	2	The User Agency has already deposited an amount of Rs.9,27,993/- towards the cost of Net Present Value in the CAMPA fund
3	Additional amount of the NPV of the diverted forest land, if any, becoming due after finalization of the same by the Hon'ble Supreme Court of India on receipt of the report from the Expert Committee, shall be charged by the State Government from the User Agency. The User Agency shall furnish an undertaking to this effect.	3	The User Agency has already given the undertaking in this regard.
4	The complete compliance of the FRA, 2006 shall be ensured by way of prescribed certificate from the concerned District Collector.	4	FRA certificate of Collector, Kutch-Bhuj is attached herewith.
5	The boundary of the diverted forest land shall be suitably demarcated on ground at the project cost, as per the directions of the concerned Divisional Forest Officer.	5	The User Agency has agreed
6	The KML files of diverted area and CA areas shall be uploaded on the e-Green watch portal with all requisite details prior to Stage-II approval, as the case may be.	6	The KML files of CA area is uploaded on the e-Green watch portal.

Signature Not Verified

Signed by: B. I. Chaudhari
Deputy Secretary
Date: 2023.12.28
12:47:28 +05:30

File No: FED/FLP/e-file/6/2022/1377/F Section

Approved By: Deputy Secretary, F Section, FED

Open the document in Adobe Acrobat DC to verify the E-sign



7	All the funds received from the user agency under the project shall be transferred/ deposited in CAMPA fund only through e-portal.	7	Funds from the user agency has been transferred online to the CAMPA fund through e-portal.
B: Conditions which needs to be strictly complied on field after handing over of forest land to the user agency by the State Forest Department but the compliance in form of undertaking shall be submitted prior to Stage-II approval:			
1	Legal status of the diverted forest land shall remain unchanged.	1	The User Agency has Agreed
2	Forest land will be handed over to the user agency only after required non-forest land for the project is handed over to the user agency.	2	The User Agency has Agreed
3	Compensatory afforestation shall be taken up by the Forest Department over 2.00 ha. degraded forest land Village-Dhokda, Taluka- Mandvi Dist-Kachchh at the cost of the user agency. As far as possible, a mixture of local indigenous species shall be planted and monoculture of any species shall be avoided	3	The User Agency has deposited an amount of Rs.12,43,528/- towards the cost of Compensatory Afforestation in the CAMPA fund
4	No tree felling shall be involved in the implementation of this project.	4	The User Agency has Agreed
5	User Agency shall obtain CRZ Clearance and Environment Clearance as per the provisions of the Environmental (Protection) Act, 1986, if applicable	5	Gujarat Coastal Zone Management Authority has recommended the CRZ Clearance on 04/08/2023 and MoM has been attached.
6	The pipeline shall be laid down 1.5 meter below the ground and after lying down of pipeline the ground will be leveled.	6	Noted and shall be complied
7	No damage to the flora and fauna of the adjoining area shall be caused	7	The User Agency has Agreed
8	The layout plan of the proposal shall not be changed without prior approval of Central Government.	8	The User Agency has agreed

Signature Not Verified

Signed by: B. I. Chaudhari
Deputy Secretary
Date: 2023.12.28
12:47:28 +05:30

File No: FED/FLP/e-file/6/2022/1377/F Section

Approved By: Deputy Secretary, F Section, FED

Open the document in Adobe Acrobat DC to verify the E-sign



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9	No labour camp shall be establishment on the forest land.	9	The User Agency has agreed
10	Sufficient firewood, preferably the alternate fuel, shall be provided by the User Agency to the labourer after purchasing the same from the State Forest Department Corporation or any other legal source of alternate fuel.	10	The User Agency has agreed
11	The boundary of the diverted forest land shall be suitably demarcated on ground at the project cost, as per the directions of the concerned Divisional Forest Officer.	11	The User Agency has agreed
12	No additional or new path will be constructed inside the forest area for transportation of construction materials for execution of the project work.	12	The User Agency has agreed
13	The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the user agency or the project life, whichever is less.	13	The User Agency has agreed
14	The forest land shall not be used for any purpose other than that specified in the project proposal.	14	The User Agency has undertaken that the forest land shall not be used for any purpose, other than that specified in the FCA Proposal.
15	The forest land proposed to be diverted shall under no circumstances be transferred to any other agencies, department or person without prior approval of Govt. of India.	15	The User Agency has agreed
16	The user agency shall submit the annual self compliance report in respect of the above stated conditions to the State Government and Integrated Regional Office, Gandhinagar by the end of March every year.	16	The User Agency has agreed

Signature Not Verified

Signed by: B. I. Chaudhari
Deputy Secretary
Date: 2023.12.28
12:47:28 +05:30

File No: FED/FLP/e-file/6/2022/1377/F Section

Approved By: Deputy Secretary, F Section, FED

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17	The State Government and user agency shall comply the provisions of the all Acts, Rules, Regulations, guidelines, NGT order & Hon'ble Court Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project.	17	The User Agency has agreed
18	Violation of any of these conditions will amount to violations of Forest (Conservation) Act, 1980 and action would be taken as Para 1.21 of FCA, 1980 Handbook 2019.	18	The User Agency has agreed
19	Any other condition that the Ministry of Environment, Forest & Climate Change may stipulate from time to time in the interest of conservation, protection and development of forests & wildlife.	19	The User Agency has agreed
20	The compliance report in letter format of State Govt. of Gujarat shall be uploaded on e-portal (http://parivesh.nic.in) in letter format.	20	The Compliance report is uploaded on e-portal.

Yours Faithfully,

(B.L.Chaudhari)

Deputy Secretary

Forest & Environment Department

Encl. As above.

copy to:-

1. Nodal officer (FCA), Pr. Chief Conservator of Forest's Office, Gujarat State, 'Aranya Bhavan' Sector-10/A, Gandhinagar
2. Select File.

Signature Not Verified

Signed by: B.L. Chaudhari
Deputy Secretary
Date: 2023.12.28
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